

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. OF 509 OF 2025**

IN THE MATTER OF:

Amit Gupta

....Applicant

VERSUS

NOIDA Authority & Ors.

... Respondents

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New Delhi
Dated: 22.12.2025

Filed By

(DR. ABHISHEK ATREY)
Counsel For the Respondent No.5
D-202, Additional Building Complex
Supreme Court of India, New Delhi
Mob.9810047556
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. OF 509 OF 2025

IN THE MATTER OF:

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**COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.5
COMMISSION FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION & ADJOINING AREAS**

I, R.K. Agrawal aged about 57 Years, s/o Late Shri Prabhat Kishore Agrawal, working as Director in the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi (hereinafter referred to as 'Commission') having office at 17th Floor, Jawahar Vyapar Bhawan, STC Building, Tolstoy Marg, New Delhi – 110001, do hereby, in my official capacity, solemnly affirm and state as under:

1. That I, in the capacity of Director of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, am fully conversant with the facts of the case and competent to swear this affidavit on behalf of respondent no. 5.



2. That the applicant *vide* its application has alleged open violations of various NGT orders on Dust, Construction pollution norms,

राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in NCR & Adjoining Areas
भारत सरकार / Government of India
17वीं मंजिल, जवाहर व्यापार भवन (एस टी सी बिल्डिंग), टॉलस्टॉय मार्ग
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली-110001 / New Delhi-110001

Environment Protection act, by causing large scale dust pollution, damages to main roads, tiles and green area, trees etc. during various Cable lying, pipe repair and new work by Noida Authority, Pashchimanchal Vidyut Vitran Nigam Limited (hereinafter referred to as "PVVNL"), Optical Fiber work by private vendor, IGL gas line work and various other construction activities across Noida.

3. That the applicant has stated that, he made more than 40 representations via Email to Uttar Pradesh Chief Minister helpline called as IGRS and Central Government helpline, RTI etc in the last 4 years to the Chief Executive Officer Noida Authority, District Magistrate of Gautam Budh Nagar, MD and Chief Er., PVVNL, the Chief Secretary of Uttar Pradesh, Member Secretary, Regional Office, Uttar Pradesh Pollution Control Board, Commission of Air quality and Management in National Capital Region and Adjoining Areas (hereinafter referred to as "Commission"), Central Pollution Control Board, District Environment Committee, District Forest Officer, Gautam Budh Nagar through via environment committee as well, urging them to take immediate action to control the dust pollution, control the Air pollution during the various construction work, which is happening by violating the pollution control measure and violation of the Hon,ble NGT orders of Original Application No. 21 of 2014 titled as Vardhaman Kaushik vs. Union of India & others.
4. It is respectfully submitted that Section 18 of the Commission for Air Quality Management in National Capital Region & Adjoining Areas Act, 2021 (hereinafter referred to as "CAQM Act, 2021") explicitly provides a mechanism for appellate jurisdiction against the direction/orders issued by Commission for Air Quality Management in

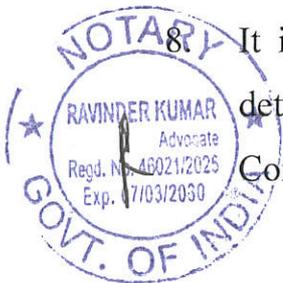


राम कुमार अग्रवाल / Director
 राष्ट्रीय राजधानी क्षेत्र और आसन्न क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 (एन सी आर क्षेत्र में) राजधानी मार्ग,
 नई दिल्ली - 110068

National Capital Region & Adjoining Areas (hereinafter referred to as “Commission”).

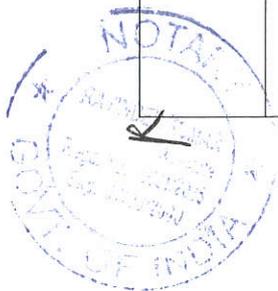
5. It is pertinent to mention here that the applicant has not specifically challenged any order, direction or action taken by or on behalf of the Commission.
6. It is respectfully submitted that a plain reading of Sub-clause (1) of Section 14 of the National Green Tribunal Act, 2010 establishes that the jurisdiction of the Hon’ble Tribunal extends to all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I of the NGT Act, 2010. However, CAQM Act, 2021 is not listed under Schedule I of the NGT Act, 2010. Consequently, any dispute or grievance pertaining to the provisions of the CAQM Act, 2021 or to directions issued under it, would not fall within the Original Jurisdiction of the Hon’ble NGT as envisaged under Section 14 of the NGT Act.
7. It is respectfully submitted that Commission issued statutory directions mandating the establishment of Dust Control and Management Cells (hereinafter referred to as “DCMCs”) across Delhi-NCR to monitor and implement dust mitigation measures. Out of 18 DCMCs in Uttar Pradesh NCR, New Okhla Industrial Development Authority (hereinafter referred to as “NOIDA”) is one of the DCMC.

8. It is respectfully submitted that based on the records available, the details of the complaints received from Sh. Amit Gupta via email in the Commission and action taken on those complaints, are as under:



राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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17वीं मंजिल, व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टोय मार्ग,
17th Floor, Vyapar Bhawan (STC Building), Tolstoy Marg,
नई दिल्ली-110001 / New Delhi-110001

S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
1.	24.11.2025	Large Scale Dust Pollution at Noida 7X sectors due To CPCB CAQM negligence.	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; Member Secretary, UPPCB; Regional Officer UPPCB, Noida via email on 25.11.2025 for examination and taking necessary corrective action on an urgent basis.
2.	24.11.2025	पॉल्यूशन कंट्रोल करने के आपके नियमों की नोएडा प्राधिकरण द्वारा खुले में धज्जियां उडाना, सेक्टर 50 में Dust पॉल्यूशन करना	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; Member Secretary, UPPCB; Regional Officer UPPCB, Noida via email on 25.11.2025 for examination and taking necessary corrective action on an urgent basis.



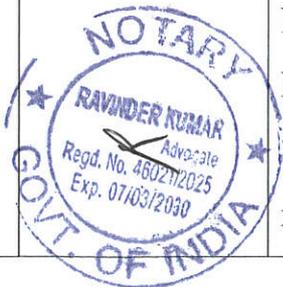
राधिका कुमारी, निदेशक, Director
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
3.	14.11.2025	नोएडा सेक्टर 15 मेट्रो स्टेशन से सेक्टर 1 की सड़क पर PVVNL द्वारा केबल डालने के बाद सड़क को 15-20 दिनों से खुला छोड़ने व लगातार हो रहे घोर धूल प्रदूषण के संबंध में	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 14.11.2025 for necessary examination and appropriate action. The Commission requested to investigate the issue and take corrective measures as per the extant guidelines.
4.	14.11.2025	नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी / धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3 नियमों के उल्लंघन के संबंध में —	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 14.11.2025 for necessary examination and appropriate action. The Commission requested to investigate the issue and take corrective measures as



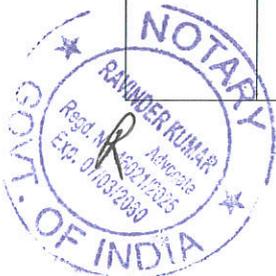
रा. कुमार अग्रवाल / Ramesh Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
		जबकी आज क्षेत्र का AQI लगभग 450 दर्ज है	per the extant guidelines.
5.	11.11.2025	नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी / धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3 नियमों के उल्लंघन के संबंध में — जबकी आज क्षेत्र का AQI लगभग 450 दर्ज है	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 12.11.2025 for examination and taking necessary corrective action on an urgent basis.
6.	08.11.2025	Complaint regarding road excavation, dust pollution, and NGT norm violations by Noida Authority Jal Department at Sector 74-117 and 116-77 main road Noida. No	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 12.11.2025 for examination and taking necessary corrective



राम कुमार अधिकारी, निदेशक, राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु प्रदूषण प्रबंधन आयोग
 Director, Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार, Government of India
 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,
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S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
		action by UPPCB since one month	action on an urgent basis.
7.	05.11.2025	Urgent Complaint Regarding Severe Dust Pollution Caused by Noida Authority Jal Dep due to repair Work at Sector 70-121 Service Road, Noida	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 12.11.2025 for examination and taking necessary corrective action on an urgent basis.
8.	25.10.2025	Large-scale dust pollution caused by ongoing work of Noida Authority Traffic Cell and contractor at Sector 77-116 main road	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 27.10.2025 for necessary action.
9.	24.10.2025	Gross Negligence and GRAP-II Violations in Noida Despite AQI > 370 – Inaction by Noida Authority,	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 12.11.2025 for examination and taking



राधे कुमार अग्रवाल / Ram Kumar Agrawal
 निदेशक / Director
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 Commission for Air Quality Management in NCR & Adjoining Areas
 भारत सरकार / Government of India
 नई दिल्ली, जवाहर लाल नेहरू भवन (एअर सी.ओ. बिल्डिंग), टॉलस्टॉय मार्ग,
 No. 11, Jawahar Lal Nehru Bhawan (STC Building), Tolstoy Marg,
 New Delhi-110001

S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
		UPPCB & District Administration	necessary corrective action on an urgent basis.
10.	16.10.2025	Inaction by Noida Authority and UPPCB on dust pollution and construction waste violations at Sector 50, Noida	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; via email on 27.10.2025 for necessary action.
11.	28.09.2025	Large scale Dust Pollution, Footpath Damaged by PVVNL at Sector 76, Noida	Complaint was forwarded to Chief Executive Officer, NOIDA Authority; Member Secretary, UPPCB; Regional Officer UPPCB, Noida; Principal Chief Conservator of Forests, Govt. of Uttar Pradesh and Chief Executive Officer, UPPCB, via email on 29.09.2025 for necessary action.




 राव कुंभार अग्रवाल / Ravi Kumar Agrawal
 निदेशक / Director
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
12.	20.07.2025	Reminder 6 th Regarding Road Damage in Noida During Monsoon – Inaction Despite Previous Complaint and no action by Noida authority, CPCB	Complaint was forwarded to Chief Executive Officer, NOIDA Authority and Member Secretary, UPPCB, via email on 13.08.2025 for necessary action.
13.	17.01.2025	Dust Pollution caused at Noida Sector 22 A block main road due to poor working of Noida authority and Noida Pollution Control Board	Complaint was forwarded to Member Secretary, UPPCB via email for immediate necessary action at earliest.
14.	19.11.2024	Large Scale Dust Pollution at Noida Sector 50 due to poor working of Noida authority	Complaint was forwarded to Chief Executive Officer, NOIDA Authority, and Nodal Control Room, UPPCB, via email on 19.11.2024 for necessary action.



राज कुमार अग्रवाल / Ram Kumar Agrawal
 निदेशक / Director
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 Commission for Air Quality Management in NCR & Adjoining Areas
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 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
 नई दिल्ली-110001 / New Delhi-110001

S. No.	Date of Receiving the complaint	Complaint Title	Action Taken by the Commission
15.	12.10.2021	NGT norms violation, Dust Pollution and steps to control the same at Noida.	Regarding repeatedly complaints of Sh. Amit Gupta, the Commission sent a letter dated 13.10.2021 addressed to Chairman, NOIDA Authority; Member Secretary, UPPCB; Member Secretary, CPCB, to urgently examine the matter and take necessary and punitive measures, including penal action, as appropriate may be taken immediately.

9. True copy of the action taken by the Commission against the complaints received from the Applicant as referred in column "Complaint Title" is annexed at **ANNEXURE-I** colly.

10. It is respectfully submitted that the Commission has forwarded the complaints of the applicant to the concerned agency for taking further necessary action and these concerned implementing agencies are required to take action on such complaints in accordance with law.



राज्य प्रदूषण नियंत्रण आयोग
 राष्ट्रीय प्रदूषण क्षेत्र और प्रदूषण क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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 भारत सरकार भवन (एस.टी.सी. बिल्डिंग), टॉल्स्टॉय मार्ग,
 17वीं मंजिल, जवाहर व्यापार भवन (स्टी.सी. बिल्डिंग), टॉल्स्टॉय मार्ग,
 17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg,
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11. In view of the above, the Hon'ble Tribunal may pass such order(s) as is deems fit and necessary.



DEPONENT

राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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VERIFICATION

Verified at New Delhi on this 22 day of December, 2025 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

ATTESTED


NOTARY PUBLIC
GOVT. OF INDIA

22 DEC 2025



IDENTIFIED BY



DEPONENT

राम कुमार अग्रवाल / Ram Kumar Agrawal
निदेशक / Director
राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग
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Large Scale Dust Pollution at Noida 7X sectors due To CPCB CAQM negligence.

CAQM NCR < caqm-ncr@gov.in >

Tue, 25 Nov 2025 3:57:47 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>,"ms"<ms@uppcb.com>,"ronoida"<ronoida@uppcb.in>

Cc "PCCF UP"<pccf-up@nic.in>,"RAM AGRAWAL"<rk.agrawal69@gov.in>,"Dhananjay Kumar"<dkumar.20@gov.in>,"Ramesh Kumar"<ramesh.manglesha@gov.in>

Sir / Madam,

The Commission is in receipt of a complaint from Shri Amit Gupta by email regarding the above-mentioned subject. The same is being forwarded to you for necessary examination and appropriate action at your end. It is requested to investigate the issue and take corrective measures as per the extant guidelines.

Regards;
CAQM, New Delhi

==== Forwarded message =====

From: amit gupta <amit.gupta9826@gmail.com>

To: "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>, "Public Complaints" <prc.cpcb@nic.in>, "Chairman CPCB"<ccb.cpcb@nic.in>, "CPCB K AQM Div" <aqm.cpcb@gov.in>, "Member Secretary CPCB"<mscb.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>, "CAQM NCR"<caqm-ncr@gov.in>, "Grap Control Room"<gmcc.caqm@gmail.com>, ""<dmgbn@nic.in>, "Ceo" <ceo@noidaauthorityonline.com>, "ms"<ms@uppcb.in>, "RAM KUMAR AGRAWAL" <rk.agrawal69@gov.in>

Date: Mon, 24 Nov 2025 12:16:03 +0530

Subject: Large Scale Dust Pollution at Noida 7X sectors due To CPCB CAQM negligence.

==== Forwarded message =====

To:

- The Hon'ble Chairman, Commission for Air Quality Management (CAQM)
- The Hon'ble Chairman, Central Pollution Control Board (CPCB)
- The Hon'ble Member Secretary, CPCB & UPPCB
- Shri P. Aggarwal, Director, Air Quality Management, CPCB

Respected Sirs,

I write to you with deep concern and anguish on behalf of the residents of Noida's 7X sectors (Sectors 74–79, 80, 116–120), who are being forced to breathe toxic air filled with dust and construction pollution due to the continued negligence of the Noida Authority and the inaction of regulatory bodies like CPCB CAQM UPPCB.

Despite repeated complaints over the past 6–12 months—more than 15 in the last two months alone—there has been no meaningful intervention. The Air Monitoring Station (AMS) at Sector 116 has consistently recorded AQI levels above 400, with PM10 levels peaking at 500. On Saturday, Noida ranked as the second most polluted city in India, and third the following day. These alarming figures are not isolated incidents but part of a disturbing trend.

It is disheartening that instead of initiating legal action against the responsible officers of Noida Authority, the CPCB and CAQM have limited their response to issuing letters and emails. This passive approach stands in stark contrast to the urgency of the situation and the directives of the Hon'ble Supreme Court regarding pollution control. Despite requesting MS, CHAIRMAN CPCB, Chairman CAQM no action has been taken nor any team from CPCB/CAQM visited the affected areas to check the ground relait.

Furthermore, the allocation of ₹56 crore under the NCAP to Noida Authority appears to have yielded little to no visible improvement. The funds remain underutilized or mismanaged, while residents continue to suffer the health consequences of unchecked pollution.

Sharing pics of the Noida Sec 116,117,77 which are just to CPCB Sector 116 AMS having so much dust pollution, roads are full of Dust, Mtiti Malba left on the road, trees are full of Dust and no concrets steps to reduce the pollution or remove the dust.

We respectfully urge your offices to:

1. Conduct an immediate on-ground inspection of the affected sectors, preferably by contacting the residents
2. Initiate legal proceedings against officials who have failed to act on pollution complaints.
3. Ensure transparent and effective utilization of NCAP funds.
4. Implement strict enforcement of dust control measures at construction sites.

The health and well-being of thousands of residents are at stake. We seek your urgent intervention to uphold the right to clean air and hold accountable those who have failed in their duties.

Regards

Amit Gupta

पॉल्यूशन कंट्रोल करने के आपके नियमों की नोएडा प्राधिकरण द्वारा खुले में धज्जियां उड़ाना , सेक्टर 50 में Dust पॉल्यूशन करना

CAQM NCR < caqm-ncr@gov.in >

Tue, 25 Nov 2025 3:48:50 PM +0530

To "ms"<ms@uppcb.com>,"ceo"<ceo@noidaauthorityonline.com>,"ronoida"<ronoida@uppcb.in>

Cc "PCCF UP"<pccf-up@nic.in>,"RAM AGRAWAL"<rk.agrawal69@gov.in>,"Dhananjay Kumar"<dkumar.20@gov.in>,"Ramesh Kumar"<ramesh.manglesha@gov.in>

महोदया / महोदय,

आयोग को उपर्युक्त विषय के संबंध में श्री अमित गुप्ता द्वारा ईमेल के माध्यम से शिकायत प्राप्त हुई है। उक्त शिकायत आपको आवश्यक परीक्षण एवं उपयुक्त कार्रवाई हेतु अग्रेषित की जा रही है। आपसे अनुरोध है कि मामले की जाँच कर वर्तमान दिशानिर्देशों के अनुसार आवश्यक कार्रवाई करें।

---- On Mon, 24 Nov 2025 12:15:06 +0530 amit gupta <amit.gupta9826@gmail.com> wrote ---

आदरणीय श्री एसपी गोयल जी ,
चीफ सेक्रेटरी उत्तर प्रदेश सरकार

CC

Chairman CAQM CPCB UPPCB MS CPCB UPPCB,DM GBN,CEO Noida authority

चीफ सेक्रेटरी साहब

कल आपके द्वारा गाजियाबाद और गौतम बुध नगर में बढ़ते पॉल्यूशन को कंट्रोल करने के लिए मीटिंग ली गई और इस मीटिंग में आपके द्वारा बहुत ही अच्छा पॉइंट बताया गया की सड़कों से मिट्टी को हटाना जरूरी है जो पॉल्यूशन का एक बड़ा कारण है।

पर दुर्भाग्य से नोएडा प्राधिकरण जिसकी जिम्मेदारी नोएडा में प्रदूषण कम करना है वह इसके उलट शहर को डस्ट पॉल्यूशन से भर रही है और उनके साथ में सहयोग दे रहा है पीवीवीएनएल यानी बिजली विभाग।

दोनों के सीनियर अधिकारी जिला प्रशासन को लगातार 1 साल से सूचना दे रहे हैं और कोई सख्त कार्रवाई नहीं होती।

*ताजा उदाहरण में नोएडा सेक्टर 50 F ब्लॉक मदर डेयरी के आसपास प्राधिकरण के वर्क सर्किल 3 के द्वारा 15,20 दिन पहले सड़क बनाई गई। पर सड़क बनाने के पश्चात पूरा मिट्टी मलवा जैसा कि नोएडा में होता है इनके द्वारा सड़क के किनारे फेंक दिया गया जिससे कि धूल मिट्टी हो रही है और यह पिछले 20

दिन से हो रहा है। इस संबंध में प्राधिकरण के वरिष्ठ अधिकारियों को ट्विटर और व्हाट्सएप के माध्यम से सूचना दी गई पर अभी तक कुछ नहीं हुआ।*

श्रीमान जी के कोई पहला उदाहरण नहीं है जब प्राधिकरण के विभाग शहर में सबसे ज्यादा मिट्टी और दस्त कर रहे हैं और दुर्भाग्यपूर्ण बात है प्राधिकरण में कोई व्यवस्था अधिकारी इस समस्या को ठीक करने के लिए तैयार नहीं है ना ही अपने विभाग को आदेश दिया जाता है ना ही इनका स्टाफ और ठेकेदार पर्यावरण के नियमों का पालन करता है।

तो बताइए किस तरह पॉल्यूशन काम होगा जब प्राधिकरण खुद शहर में सबसे ज्यादा डस्ट पॉल्यूशन कर रहा है

कृपया प्राधिकरण के सीईओ साहब को इस संबंध में निर्देशित करें क्योंकि उनके द्वारा अभी इस पर कोई कदम नहीं उठाया गया है।

धन्यवाद

अमित गुप्ता

नोएडा सेक्टर 15 मेट्रो स्टेशन से सेक्टर 1 की सड़क पर PVVNL द्वारा केबल डालने के बाद सड़क को 15-20 दिनों से खुला छोड़ने व लगातार हो रहे घोर धूल प्रदूषण के संबंध में।

CAQM NCR < caqm-ncr@gov.in >

Fri, 14 Nov 2025 3:59:54 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>

Cc "PCCF UP"<pccf-up@nic.in>,"ms"<ms@uppcb.in>,"ronoida"<ronoida@uppcb.in>,"RAM AGRAWAL"<rk.agrawal69@gov.in>,"Dhananjay Kumar"<dkumar.20@gov.in>,"Ramesh Kumar"<ramesh.manglesha@gov.in>

Sir,

The Commission is in receipt of a complaint from Shri Amit Gupta by email regarding the above-mentioned subject. The same is being forwarded to you for necessary examination and appropriate action at your end. It is requested to investigate the issue and take corrective measures as per the extant guidelines.

Regards;

CAQM, New Delhi

==== Forwarded message =====

From: amit gupta <amit.gupta9826@gmail.com>

To: "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>, "Chairman CPCB"<ccb.cpcb@nic.in>, "Public Complaints"<prc.cpcb@nic.in>, "CPCB K AQM Div"<agm.cpcb@gov.in>, "Member Secretary CPCB"<mscb.cpcb@nic.in>, "G THIRUMURTHY AD CPCB Bangalore" <thiru.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>, "Public Relation Division"<pr.cpcb@nic.in>, <ngtpb.cpcb@gov.in>, "CAQM NCR"<caqm-ncr@gov.in>, "Grap Control Room"<gmcc.cagm@gmail.com>, "Ceo" <ceo@noidaauthorityonline.com>, ""<dmgbn@nic.in>, <roueppcb@gmail.com>, "PCCF UP"<pccf-up@nic.in>

Date: Fri, 14 Nov 2025 12:15:09 +0530

Subject: विषय: नोएडा सेक्टर 15 मेट्रो स्टेशन से सेक्टर 1 की सड़क पर PVVNL द्वारा केबल डालने के बाद सड़क को 15-20 दिनों से खुला छोड़ने व लगातार हो रहे घोर धूल प्रदूषण के संबंध में।

==== Forwarded message =====

14/11/2025

आदरणीय

जिलाधिकारी महोदय,

गौतम बुद्ध नगर, उत्तर प्रदेश

Cc



महोदय,

सविनय निवेदन है कि नोएडा सेक्टर 15 मेट्रो स्टेशन और सेक्टर 1 के बीच की मुख्य सड़क पर बिजली विभाग (PVVNL) द्वारा लगभग 15-20 दिन पहले अंडरग्राउंड केबल डालने का कार्य किया गया था। किंतु कार्य पूर्ण होने के बाद सड़क को जैसा का तैसा, टूटा हुआ व खुले मलबे के साथ छोड़ दिया गया है, आप 13 नवंबर 2025 की मौके की फोटो देख सकते हैं जो आपके संज्ञान के लिए लगाई है।

पूरी सड़क पर ढेरों मिट्टी, मलबा और ढीली धूल फैली हुई है, जिसे न तो हटाया गया है, न ही कवर या वेटिंग की गई है। यह स्थिति तब है जब—नोएडा का AQI लगातार 380-400 है, GRAP-III लागू है

निर्माण/खुदाई के बाद बहाली एवं धूल नियंत्रण अनिवार्य है। इसके बावजूद PVVNL द्वारा धूल नियंत्रण की किसी भी प्रक्रिया का पालन नहीं किया जा रहा है। कई समाचार पत्र जैसे दैनिक जागरण इत्यादि ने खबर को लिखा भी था फिर भी कोई कार्रवाई नहीं।

NGT केस OA 509/2025 का स्पष्ट उल्लंघन

महोदय, इस विषय में NGT केस संख्या OA 509/2025 भी माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन है, जिसमें:

MD, PVVNL

Chief Engineer, Noida PVVNL

को माननीय NGT द्वारा नोटिस जारी किया जा चुका है। इसके बावजूद वर्तमान स्थल पर कोई सुधार नहीं किया गया, जो NGT निर्देशों का गंभीर उल्लंघन है। दिल्ली एनसीआर इस समय और इमरजेंसी से गुजर रहा है फिर भी pvvnl कार्य करने के संबंध में कोई सुधार नहीं आया है इनके द्वारा इसी तरह का कार्य सेक्टर 76 77 116 50 22 इत्यादि में भी किया गया है जिसके संबंध में आपको पहले भी सूचना दी गई है।

अतः आपसे विनम्र निवेदन है कि—

1. PVVNL को तत्काल सड़क की बहाली, कम्पैक्शन, वेटिंग और सफाई करने के निर्देश दिए जाएँ।
2. 15-20 दिनों से खुले छोड़े गए मलबे को तुरंत हटाकर धूल प्रदूषण रोका जाए।
3. संबंधित JE/AE एवं ठेकेदार पर GRAP उल्लंघन, पर्यावरणीय लापरवाही और NGT के आदेशों की अवहेलना के तहत कार्रवाई की जाए।
4. भविष्य में किसी भी विभाग द्वारा सड़क तोड़ने पर निर्धारित समय सीमा में बहाली अनिवार्य सुनिश्चित करने हेतु आदेश जारी किए जाएँ।

अत्यंत विनम्र निवेदन है कि इस प्रकरण में शीघ्र प्रभाव से कार्रवाई कर जन-स्वास्थ्य व पर्यावरण की रक्षा सुनिश्चित की जाए।

भवदीय,
अमित गुप्ता

2 Attachment(s)

1000975861.jpg

1000975860.jpg

258

314.4 KB

19

348.1 KB



Noida | 13 November 2025 at 09:58



Noida | 13 November 2025 at 09:58

नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी/धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3 ,नियमों के उल्लंघन के संबंध में — जबकि आज क्षेत्र का AQI लगभग 450 दर्ज है।*

CAQM NCR < caqm-ncr@gov.in >

Fri, 14 Nov 2025 3:56:31 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>

Cc "ms"<ms@uppcb.in>,"ronoida"<ronoida@uppcb.in>,"RAM AGRAWAL" <rk.agrawal69@gov.in>,"Dhananjay Kumar"<dkumar.20@gov.in>,"Ramesh Kumar"<ramesh.manglesha@gov.in>

Sir,

The Commission is in receipt of a complaint from Shri Amit Gupta by email regarding the above-mentioned subject. The same is being forwarded to you for necessary examination and appropriate action at your end. It is requested to investigate the issue and take corrective measures as per the extant guidelines.

Regards;

CAQM, New Delhi

==== Forwarded message =====

From: amit gupta <amit.gupta9826@gmail.com>

To: "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>, "Chairman CPCB"<ccb.cpcb@nic.in>, "CPCB K AQM Div"<aqm.cpcb@gov.in>, "Public Complaints"<prc.cpcb@nic.in>, "G THIRUMURTHY AD CPCB Bangalore"<thiru.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>, "Public Relation Division"<pr.cpcb@nic.in>, "CAQM NCR"<caqm-ncr@gov.in>, "Grap Control Room"<gmcc.caqm@gmail.com>, "" <dmgbn@nic.in>, "Ceo"<ceo@noidaauthorityonline.com>, <ms@uppcb.in>, <ronoida@uppcb.in>, <roueppcb@gmail.com>

Date: Fri, 14 Nov 2025 14:57:28 +0530

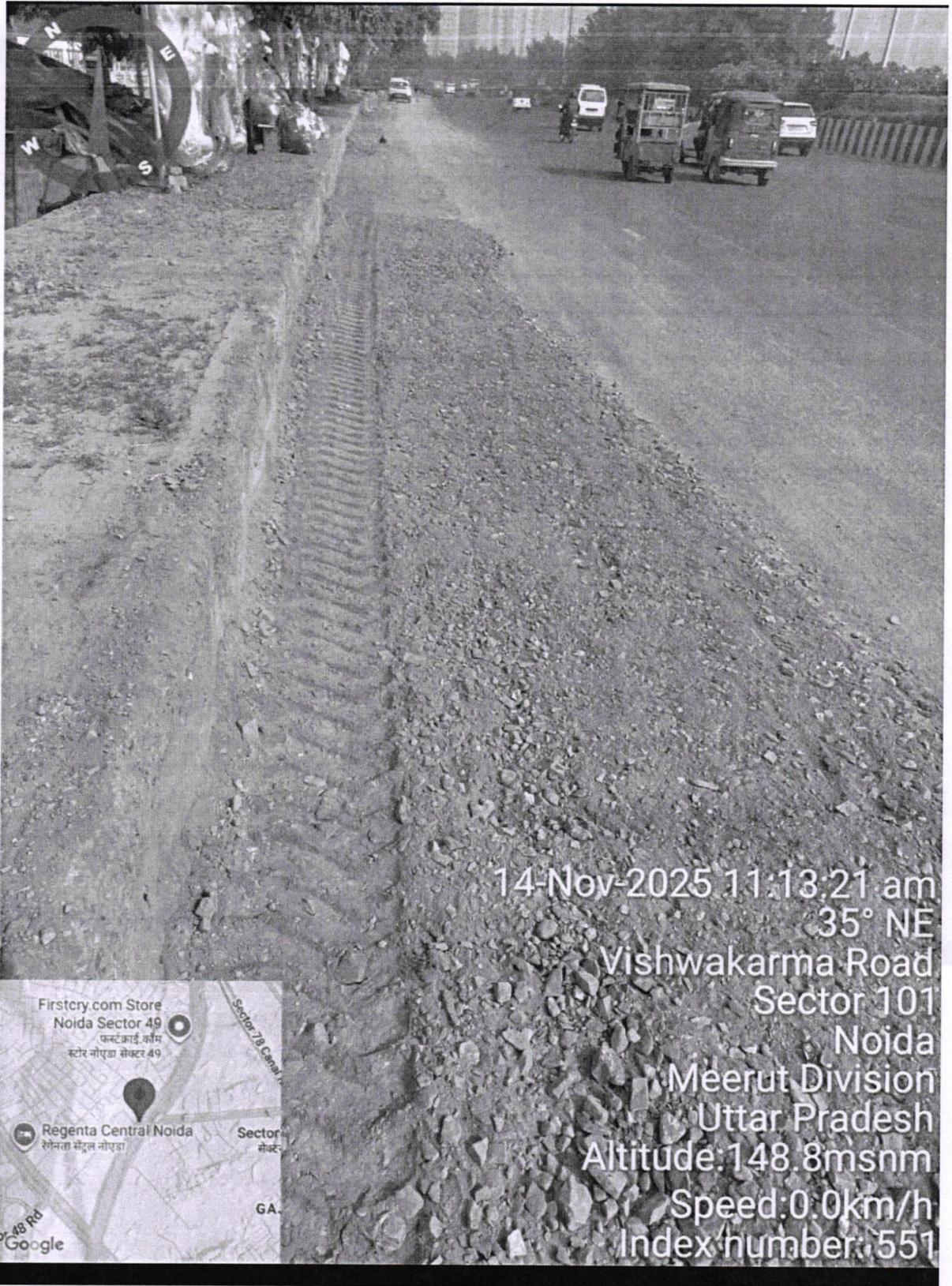
Subject: Re: नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी/धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3 ,नियमों के उल्लंघन के संबंध में — जबकि आज क्षेत्र का AQI लगभग 450 दर्ज है।*

==== Forwarded message =====

आदरणीय अध्यक्ष सीपीसीबी

श्रीमान जी आज 14 नवंबर की फोटो है जब ग्रेप तीन लागू है और फिर भी नोएडा में सेक्टर 49 में रोड पर हनुमान जी की मूर्ति के बाहर सड़क की हालत देखे जो प्राधिकरण के जल विभाग ने की थी । तीन दिन पहले आपको लेटर लिखा था जैसा क्यों होता है उसे लेटर का कोई असर नहीं । अब आप सोचिए कि आप यानी CPCB CAQM प्राधिकरण पॉल्यूशन विभाग और जिला प्रशासन नोएडा में पॉल्यूशन के लिए कितना गंभीर है ।

असल में नोएडा में पॉल्यूशन का मुख्य कारण आप लोग हैं जो आपने प्राधिकरण पर कितनी खुली छूट दे रखी है कार्रवाई करने की जगह



On Tue, 11 Nov, 2025, 4:18 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

सेवा में,
 माननीय अध्यक्ष महोदय
 CPCB
 CC
 Chairman CAQM UPPCB MS UPPCB, DM GBN, CEO Noida Authority

महोदय,

सबसे पहले, आपका ध्यान इस तथ्य की ओर दिलाना आवश्यक है कि CPCB द्वारा वायु प्रदूषण नियंत्रण एवं धूल प्रबंधन के लिए नोएडा प्राधिकरण को लगभग ₹56 करोड़ की धनराशि प्रदान की गई है, ताकि शहर में प्रदूषण नियंत्रण कार्य प्रभावी रूप से हो सके। लेकिन विडंबना यह है कि जिस प्राधिकरण को प्रदूषण कम करने की जिम्मेदारी सौंपी गई है, वही प्राधिकरण स्वयं अपने विभागों एवं ठेकेदारों के माध्यम से सबसे अधिक धूल और वायु प्रदूषण फैला रहा है। अत्यधिक गंभीर चिंता का विषय यह है कि CPCB इस परिस्थिति को जानते हुए भी पूरी तरह निष्क्रिय और मौन बना हुआ है, मानो आंखें बंद करके यह सब अनदेखा किया जा रहा हो।

दिनांक आज 11/11/2025, नोएडा का AQI लगभग 450 रिकॉर्ड हुआ है, जो कि Severe श्रेणी से भी ऊपर है, जहाँ सांस लेना तक स्वास्थ्य के लिए हानिकारक है। इसके बावजूद, नोएडा सेक्टर-49 मुख्य रोड (हनुमान जी की मूर्ति के बाहर) जल विभाग द्वारा हाल ही में पानी की पाइपलाइन बिछाई गई, परंतु:

सड़क को मरम्मत नहीं किया गया,

जगह-जगह ढीली मिट्टी, कंकड़ और मलबा छोड़ दिया गया,

धूल नियंत्रण हेतु न तो पानी का छिड़काव किया गया और न ही सफाई,

जिसके कारण वाहनों के गुजरने पर बड़े पैमाने पर धूल उड़ रही है,

जिससे PM10 और PM2.5 का स्तर और अधिक खतरनाक रूप से बढ़ रहा है।

यह परिस्थिति CPCB मानकों, CAQM आदेशों, NGT निर्देशों, तथा GRAP (Graded Response Action Plan) के स्पष्ट और गंभीर उल्लंघन के अंतर्गत आती है।

परिणामस्वरूप:

स्थानीय नागरिक, विद्यार्थी, बुजुर्ग, और राहगीर श्वसन संबंधी समस्याओं का सामना कर रहे हैं,

और यह सार्वजनिक स्वास्थ्य के लिए सीधा खतरा बन चुका है।

अतः आपसे विनम्र निवेदन है कि तुरंत:

1. नोएडा प्राधिकरण एवं जल विभाग के संबंधित अभियंताओं पर दंडात्मक एवं अनुशासनात्मक कार्रवाई हेतु निर्देश जारी किए जाएँ।
2. संबंधित स्थल का CPCB द्वारा स्वतः संज्ञान में लेकर निरीक्षण कराया जाए।
3. सड़क की तत्काल मरम्मत, धूल/मलबे की पूर्ण सफाई, एवं निरंतर जल छिड़काव सुनिश्चित किया जाए।
4. इस शिकायत पर समयबद्ध "Action Taken Report (ATR)" मुझे उपलब्ध कराई जाए।

भवदीय,
अमित गुप्ता

Repeated complaints regarding dust pollution in Noida – reg.

CAQM NCR < caqm-ncr@gov.in >

Wed, 12 Nov 2025 3:01:08 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>

Cc "ms"<ms@uppcb.com>,"ronoida"<ronoida@uppcb.in>

To,

The Chief Executive Officer,
Noida Authority, Noida.

Sir,

The Commission is in receipt of following complaints from Sh. Amit Gupta regarding dust pollution in Noida.

1. Complaint dated 28.09.2025 regarding Gross Negligence and GRAP-II Violations in Noida Despite AQI > 370 – Inaction by Noida Authority, UPPCB & District Administration.
2. Complaint dated 09.10.2025 regarding road excavation, dust pollution, and NGT norm violations by Noida Authority Jal Department at Sector 74-117 and 116-77 main road Noida. No action by UPPCB since one month.
3. Complaint dated 05.11.2025 regarding Severe Dust Pollution Caused by Noida Authority Jal Dep due to repair Work at Sector 70–121 Service Road, Noida
4. Complaint dated 11.11.2025 नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी/धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3,नियमों के उल्लंघन के संबंध में — जबकि आज क्षेत्र का AQI लगभग 450 दर्ज है।

The two complaints (Complaint dated 28.09.2025 and 09.10.2025) have remained unresolved by the concerned authority since last one month despite 2-3 reminders. Please see the attached files for detailed complaint.

In view of the above, you are requested to examine the matter and take necessary corrective action on an urgent basis. It may be ensured that all dust control measures are effectively implemented.

Regards:
CAQM, New Delhi

4 Attachment(s)

3. Complaint dated 05.11.2025...
2.7 MB

2. Complaint dated 09.10.2025...
1.2 MB

1. Complaint dated 28.09.2025...
2.2 MB

4. Complaint dated 11.11.2025...
1 MB

Re: Gross Negligence and GRAP-II Violations in Noida Despite AQI > 370 – Inaction by Noida Authority, UPPCB & District Administration

amit gupta < amit.gupta9826@gmail.com >

Fri, 24 Oct 2025 9:05:41 AM +0530

To "ceo"<ceo@noidaauthorityonline.com>,"CPCB K AQM Div"
<aqm.cpcb@gov.in>,"Public Complaints"<prc.cpcb@nic.in>,"Member Secretary
CPCB"<mccb.cpcb@nic.in>,"P K GUPTA ADDITIONAL DIRECTOR"
<pkgupta.cpcb@nic.in>,"Grap Control Room"
<gmcc.caqm@gmail.com>,"Chairman CPCB"<ccb.cpcb@nic.in>,"Public
Relation Division"<pr.cpcb@nic.in>,"CAQM NCR"<caqm-ncr@gov.in>,""
<dmgbn@nic.in>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>,"ronoida"
<ronoida@uppcb.in>,"roueppcb"<roueppcb@gmail.com>

Attaching news cutting of 23 oct ,24 oct full of photos,news,details about the pollution norms Violations. Despite all these violations no strong action by Noida authority, Pollution control board or District Administration,infact it's not a serious issue for them?

What about CPCB n CAQM,where are your inspection team's?
How many times you have visited Sector 116 Air monitoring station the most polluted area of Noida and one of the most polluted of Delhi NCR?.

It's unfortunate and sad to see that even despite so many requests neither CAQM nor CPCB taking this seriously.

Regards



Very Poor

350

📍 Noida

Last updated: 22 Oct 2025 07:05 PM

21/10

320

20/10

325

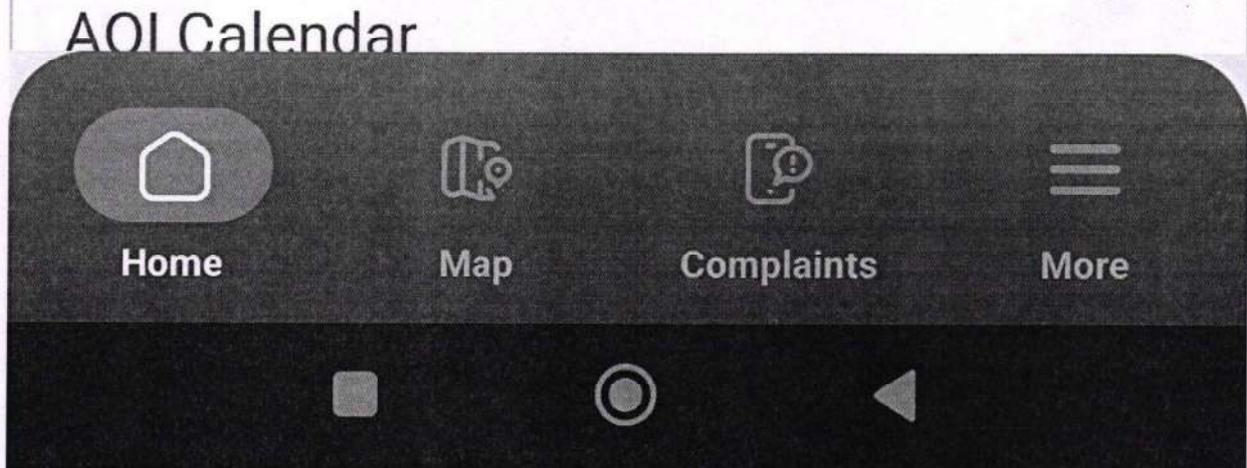
19/10

329

View More ➔

Health Impact

Air quality is very poor and can cause respiratory illness on prolonged exposure.



On Fri, 24 Oct, 2025, 8:58 am amit gupta, <amit.gupta9826@gmail.com> wrote:

To
The Chairman CPCB

Cc:
Chairperson CAQM
Chief Secretary, Government of Uttar Pradesh
MS UPPCB,DM GBN

Respected Sir/Madam,

This is to bring to your immediate attention the blatant and ongoing violations of GRAP-II dust control norms and NGT directives across multiple areas of Noida, especially at Sector 76 , Sec 63,20,50,27 opposite DM Camp Office.

Despite the NOIDA Continuously above 330 from last one week and Sector 116 air monitoring station reporting AQI levels consistently above 350(yesterday it was 396), *no effective dust mitigation, road maintenance, or enforcement action has been taken by the Noida Authority, Pollution Control Board, or District Administration.*

1. Violations on Ground:

Uncovered mounds of sand, crushed stone, and debris openly dumped on public roads Sec 63,67,20,50.

Sec 26,20 main Road exactly opposite DM Camp Office damaged and no barricading, GPS photo dated 22 oct attached.

No barricading, and no covering of construction materials, in violation of CPCB and GRAP-II guidelines Sec 63,67,50,20,27

Footpath damaged for cable repair outside Skytech market, Sector 76 remains unrepaired for weeks, exposing loose soil and spreading dust into the air,GPS photo dated 22 oct attached.

Sec 37 main road damaged for cable work and left unrepaired for month's.

No visible inspection or enforcement by UPPCB or the Noida Authority Health Department despite repeated citizen complaints.

2. Widespread Media Coverage Ignored:

It is extremely disappointing that even after multiple reports, photographs, and citizen appeals published in leading newspapers like Hindustan Times, Times of India, Amar Ujala, and Dainik Jagran, highlighting rampant dust pollution, uncovered construction sites, and civic negligence, no corrective action has been initiated.

The media has repeatedly shown visuals of:

Open dumping of debris and sand on arterial roads.

Faulty mechanical sweeping and poor road maintenance.

No coordination among Noida Authority, UPPCB, and the district administration even as pollution worsens.

3. Violated Provisions and Orders:

NGT Order – Vardhman Kaushik vs. Union of India (OA No. 21/2014): mandates dust control, covering of materials, and strict action for non-compliance.

CPCB Guidelines on Dust Mitigation (2017) – prohibit uncovered storage of C&D material.

Construction and Demolition Waste Management Rules, 2016 – prohibit dumping on public land.

GRAP-II Measures (Enforced in NCR) – require immediate dust control, road cleaning, and mechanical sweeping.

4. Request for Immediate Intervention:

In view of the alarming air quality and the complete disregard of GRAP norms by implementing agencies, it is requested that:

1. A joint inspection by CPCB, UPPCB, and CAQM be conducted within in the most polluted /affected areas (Sector 76 to 116 belt,63,67,50).

2. Notices and penalties be issued to the responsible departments, contractors, and site owners.

3. Immediate cleaning and removal of dumped material, with daily water sprinkling and mechanical sweeping.

4. Submission of a detailed Action Taken Report (ATR) by Noida Authority and UPPCB to CPCB within 7 days, as per NGT monitoring directions.

5. Accountability be fixed on officials who have failed to enforce GRAP-II despite repeated media exposure and public complaints.

It is unfortunate that while the public continues to suffer from severe air pollution and respiratory health issues, authorities remain inactive even under GRAP-II restrictions, which are meant to prevent exactly this kind of environmental degradation.

Regards
Amit Gupta

On Sat, 18 Oct, 2025, 1:56 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

Respected Chairmain CPCB CAQM

Sharing today's GPS photos of Noida Sec 50 opposite Medanta Hospital, where Noida authority Work Circle 3 contractor is doing drain work and violating all norms regarding Air Pollution and C&D waste management.

The loose soil is dumped on the road without any barricading and road is full of dust but instead of taking any action on Noida authority not even replying.

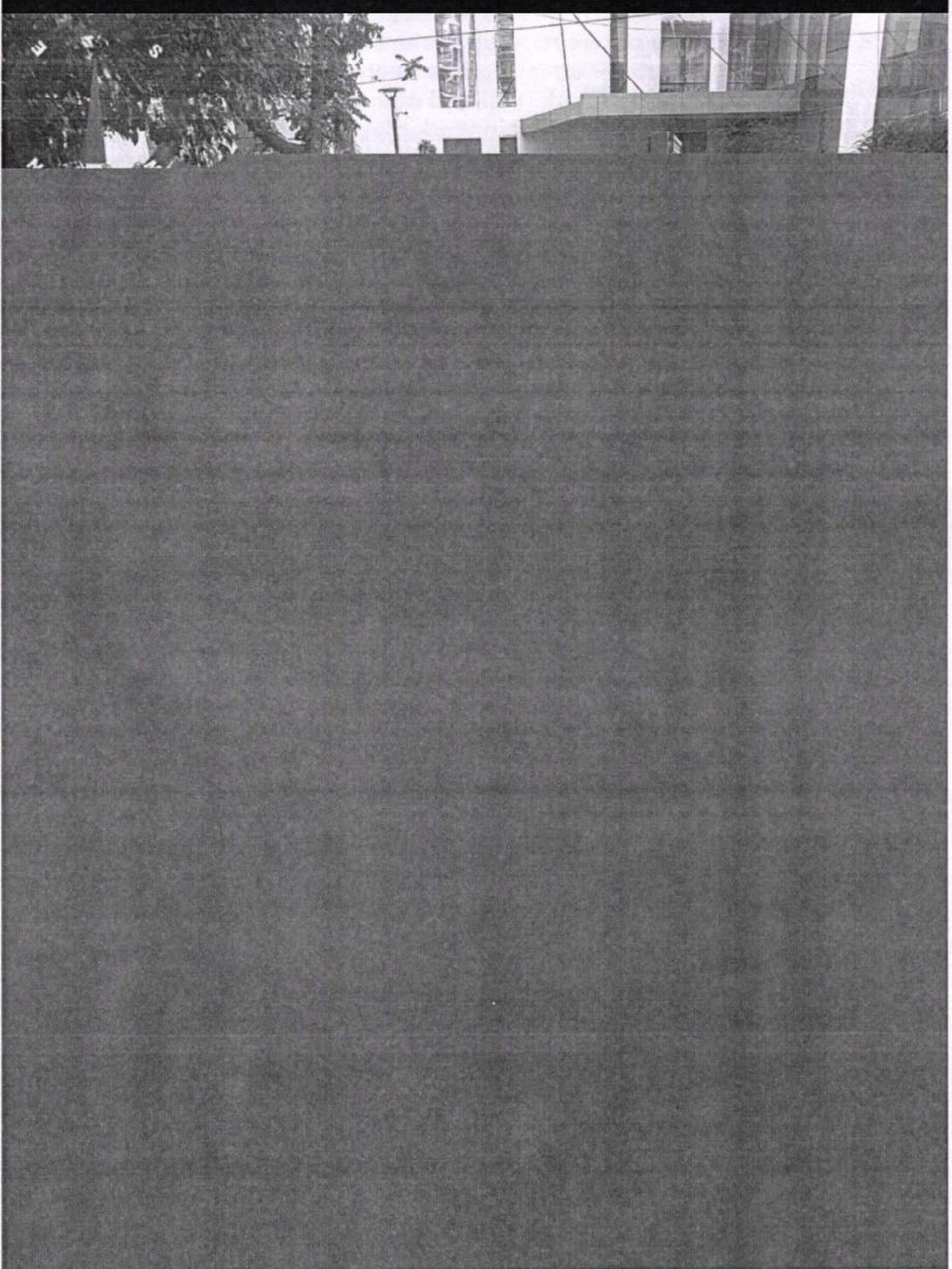
Unfortunate part is that CPCB team don't visit such area and do visits in the area which are managed by authority.

Is this how you are going to control the pollution?

Unfortunate to see such poor working from CPCB CAQM UPPCB who are not taking action on Noida authority n their contractors.

Regards

Amit Gupta



On Thu, 16 Oct, 2025, 1:11 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

To
The Chairman
CPCB
CC
DM GBN, Chairman CAQM,MS UPPCB,

Respected Sir,

This is to bring to your kind attention the continued violation of NGT and CPCB dust control norms in Sector 50, Noida, despite several written and

verbal complaints. *The enclosed geotagged photograph dated 15 October 2025 (12:09 pm) clearly shows uncovered construction debris and soil heaps lying on a public road opposite Medanta Hospital sec 50* *No barricading or proper covering has been done, and dust is spreading into, hospital the nearby residential and school zones. The work is done by Noida Authority WC3 for Drain work, plus some cable vendor has damaged the road too. Related pics and today's (16 oct 2025) news attached for your reference.

Despite multiple complaints to the *Noida Authority and the Uttar Pradesh Pollution Control Board (UPPCB), no concrete action has been taken so far. The situation reflects complete neglect by the implementing agencies. Noida continues to be among the most polluted cities of India, with the Sector 116 air monitoring station showing AQI around 320 (Very Poor category) on the same day, indicating severe ambient air quality deterioration.*

It is requested that CPCB kindly:

1. Direct UPPCB and Noida Authority to take immediate on-ground enforcement action as per NGT and CPCB guidelines for dust control.
2. Conduct an inspection of the area and impose penalties on the responsible contractors/authority divisions for non-compliance.
3. Issue clear directions for strict monitoring and timely redressal of citizen complaints in high-pollution areas like Noida.

The current inaction not only violates environmental regulations but also endangers public health and undermines the National Clean Air Programme (NCAP) objectives.

Thanking you,

Yours sincerely,
Amit Gupta

On Wed, 15 Oct, 2025, 12:01 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

To,
The Chairman,
CPCB

Subject: Violation of GRAP-I and NGT Dust Control Norms —Dust pollution at Sector 76-75 main road

Respected Sir,

This is to bring to your attention that despite GRAP-I being in force from today (15 October 2025) due to the deteriorating air quality in NCR, the Noida Authority continues to neglect dust control measures on ground.

Today morning around 10:58 a.m. at Sector 76-75 Road, Noida, Heavy dust was visibly rising into the air, worsening the already poor ambient air quality.

The work is being carried out in violation of CPCB's "Guidelines for Dust Control Measures, 2022" and the NGT order in OA No. 681/2018 (Vardhaman Kaushik vs Union of India), which strictly prohibit dry sweeping on open roads.

The Noida city average AQI today stands at 287, while the Sector 116 monitoring station recorded 337 (Very Poor category). Despite this alarming situation, no effective dust control action has been implemented by the Noida Authority or the contractor for Amrapali Crystal Homes, whose ongoing works are contributing to loose soil, debris and unpaved margins across the stretch.

The area shows:

#1 Telecom chamber on the road and mitti dumped on the road because of it.

#2 Manual sweeping and open dust without suppression.

#3 Accumulated construction waste ,sand etc dumped by Sec 76 Amarpali crystal Home contractor and no action by Noida authority or UPPCB Noida.

It is requested that the CPCB conduct an immediate inspection of the 7X ,Sector 50 and issue directions to Noida Authority and UPPCB to ensure:

1 Strict compliance with GRAP-I measures and dust control guidelines.

2 Penalty on Noida Authority and the contractor for negligence.

Enclosed are geo-tagged photographs (dated 15 October 2025) showing manual dry sweeping and open dust pollution at the mentioned location.

Yours faithfully,
Amit Gupta

On Sun, 28 Sept, 2025, 2:32 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

28.09.2025

To
The Chairman
Central Pollution Control Board (CPCB)
CC
DM GBN,CEO Noida authority, Chairman CAQM UPPCB, MS CPCB
UPPCB.

Respected Sir,

In reference to my previous email of July, Aug 2025, I again wish to bring to your kind notice the grave issue of large scale dust pollution and public inconvenience being caused at Sector 76, Noida (Meerut Division, Uttar Pradesh) due to irresponsible digging and non-restoration of the pedestrian pathway by PVVNL (Paschimanchal Vidyut Vitran Nigam Limited).

For the last two months, PVVNL has carried out new trenching works in the area, during which the interlocking tiles on the footpath were uprooted and

this area was damaged again in last 4 months.. However, despite repeated requests and complaints made to the local authorities, the site has been left unrestored and unattended for many weeks. The broken tiles, loose soil, and debris continue to generate severe dust pollution, posing health risks to residents, especially children, senior citizens, and daily commuters.

This negligence is in violation of NGT directions in the Vardhman Kaushik vs. Union of India case, where all civic agencies were directed to ensure strict control of dust pollution and proper restoration after construction and utility works. In fact, even in the past, fines were imposed on authorities for similar lapses, yet the situation persists without improvement.

I request your urgent intervention to:

1. Direct PVVNL to immediately restore the damaged footpath at Sector 76, Noida to its original condition.
2. Hold PVVNL and NOIDA authority concerned local officers accountable for non-compliance of dust control norms and prolonged negligence.
3. Issue strict instructions to all civic utilities to ensure restoration within fixed timelines after digging/repair works in line with NGT/CPCB guidelines.

This matter requires immediate attention to safeguard public health, environment, and pedestrian safety.

Yours sincerely,
Amit Gupta

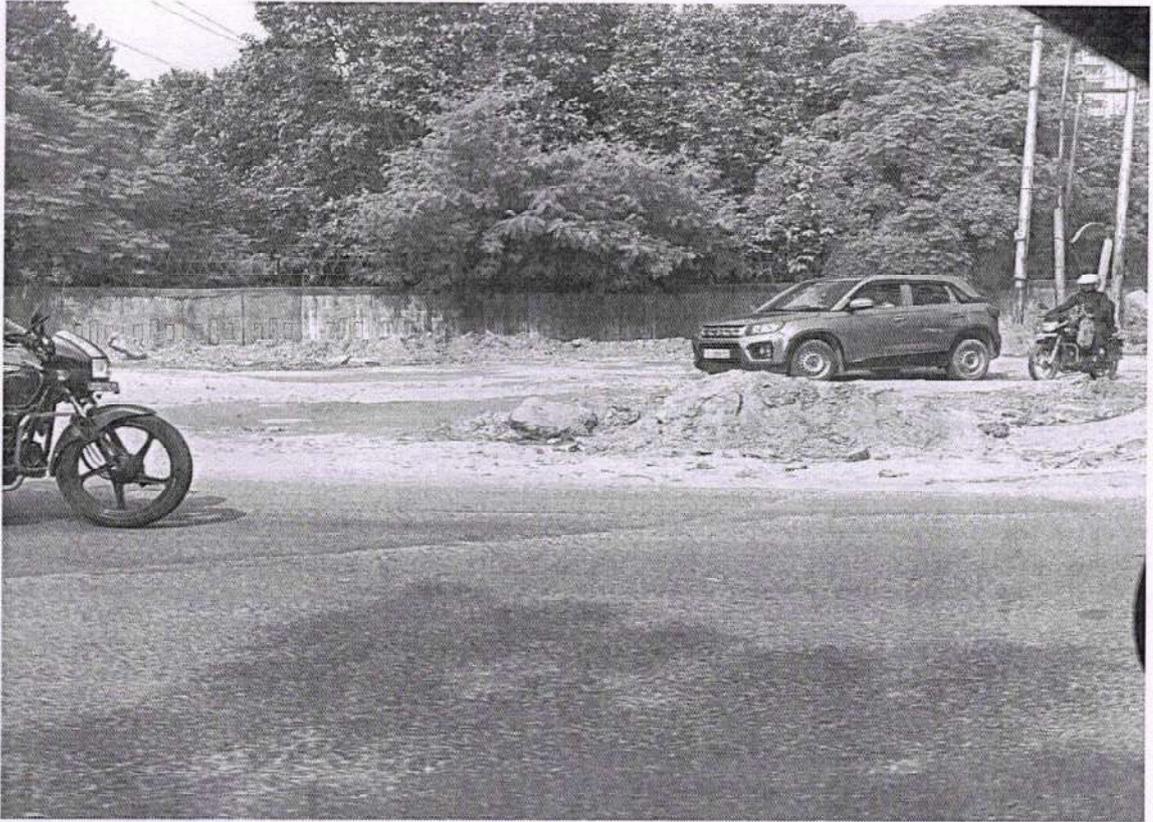
4 Attachment(s)

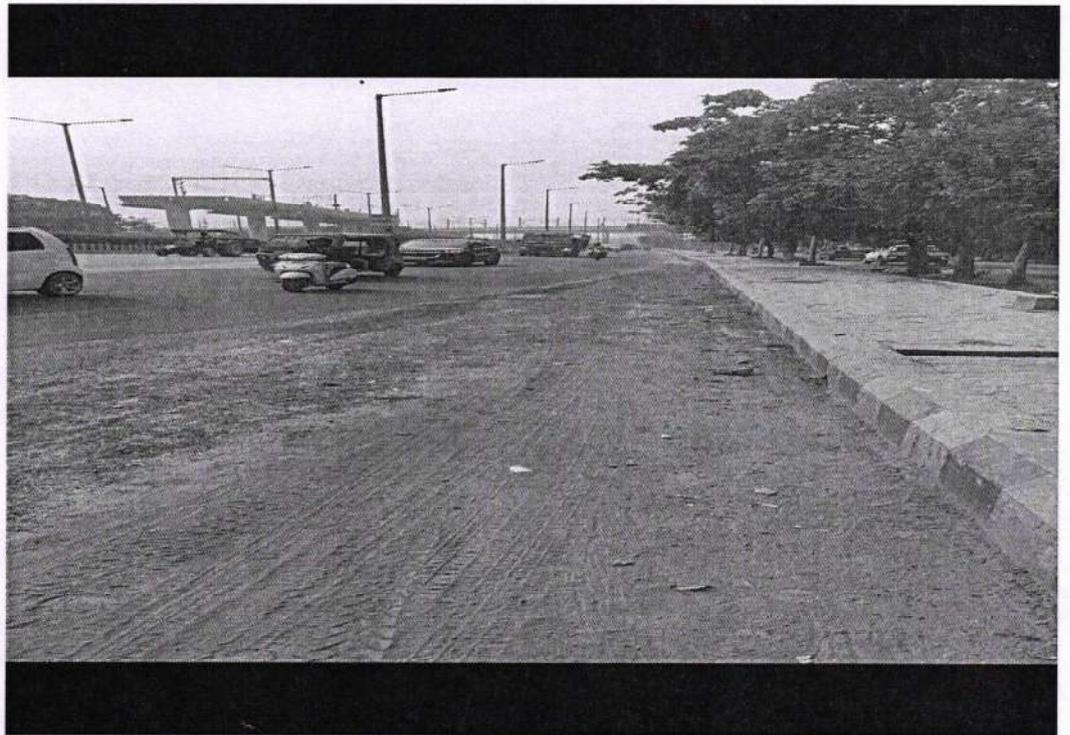
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692.1 KB

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1.5 MB

1000937634.jpg
917.3 KB





Re: Complaint regarding road excavation, dust pollution, and NGT norm violations by Noida Authority Jal Department at Sector 74-117 and 116-77 main road Noida. No action by UPPCB since one month.

amit gupta < amit.gupta9826@gmail.com >

Sat, 08 Nov 2025 4:19:49 PM +0530

To "Member Secretary CPCB"<mscb.cpcb@nic.in>,"Chairman CPCB" <ccb.cpcb@nic.in>,"Public Complaints"<prc.cpcb@nic.in>,"CPCB K AQM Div" <aqm.cpcb@gov.in>,"CAQM NCR"<caqm-ncr@gov.in>,"Grap Control Room" <gmcc.caqm@gmail.com>,"G THIRUMURTHY AD CPCB Bangalore" <thiru.cpcb@nic.in>,"P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>,"" <dmgbn@nic.in>,"ms"<ms@uppcb.in>,"ronoida"<ronoida@uppcb.in>,"ceo" <ceo@noidaauthorityonline.com>

Respected first email was sent on 09 Oct and even after one month no change on the road of Sec 77-116 having full Dust pollution, attaching today's pic as well. It clearly tell that CPCB CAQM UPPCB Noida authority and district administration is not at all serious about the environment or pollution that's why such a bad condition at pollution hotspot of Noida ie 7X sectors that too outside air monitoring station of sec 116. I have sent below letter to Hon Minister as well.

08/11/2025

सेवा में,
डॉ अरुण कुमार सक्सेना जी,
माननीय पर्यावरण मंत्री,
उत्तर प्रदेश सरकार, लखनऊ

विषय: नोएडा सेक्टर 77-116 मार्ग पर नोएडा प्राधिकरण के निर्माण/साइन बोर्ड कार्य के कारण हो रहे गंभीर धूल प्रदूषण पर तत्काल कार्यवाही के संबंध में।

मान्यवर,

सर्वप्रथम, कल आपके द्वारा प्रदूषण नियंत्रण के संदर्भ में की गई उच्च स्तरीय समीक्षा बैठक के लिए आपका धन्यवाद। उसी संदर्भ में, मैं आपका ध्यान नोएडा में चल रही एक गंभीर पर्यावरणीय स्थिति की ओर आकर्षित करना चाहता चाहता हूँ जो प्राधिकरण के कारण हो रहा है

सेक्टर 77 से सेक्टर 116 के बीच मुख्य सड़क पर पिछले लगभग एक माह से नोएडा प्राधिकरण के टैफिक सेल द्वारा साइन बोर्ड / संरचनात्मक कार्य जारी है। इस दौरान:

- ☛ सड़क पर मिट्टी और निर्माण मलबा खुला छोड़ दिया गया है,
- ☛ धूल को रोकने हेतु पानी का छिड़काव नहीं किया जा रहा है,
- ☛ और नियमित सफाई भी नहीं की जा रही है।

इसके परिणामस्वरूप इस मार्ग पर गंभीर धूल वायु प्रदूषण उत्पन्न हो रहा है। विशेष रूप से चिंताजनक तथ्य है कि इसी मार्ग पर सेक्टर 116 का सरकारी एयर क्वालिटी मॉनिटरिंग स्टेशन स्थित है, जो पिछले कई दिनों से AQI 350-450 के बीच रिकॉर्ड कर रहा है। साथ ही, नोएडा का समग्र AQI भी लगभग 400 के स्तर पर बना हुआ है।

इस विषय में 9 अक्टूबर और 25 अक्टूबर को ट्रैफिक सेल के सीनियर मैनेजर साहब, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) के अधिकारियों को एवं मुख्यमंत्री पोर्टल पर भी शिकायत दर्ज कराई गई थी — परंतु आज तक न तो मिट्टी हटाई गई, न नियमित पानी का छिड़काव हुआ, और न ही किसी प्रकार का सुधार किया गया।

यह स्थिति स्पष्ट रूप से GRAP (Graded Response Action Plan) एवं निर्माण एवं विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के उल्लंघन को दर्शाती है।

अतः आपसे विनम्र निवेदन है कि:

1. उक्त सड़क पर तत्काल धूल नियंत्रण हेतु पानी का छिड़काव तथा सफाई कराई जाए।
2. संबंधित ट्रैफिक सेल / ठेकेदार / जिम्मेदार JE / संबंधित अधिकारियों पर नियम उल्लंघन के लिए दंडात्मक कार्यवाही की जाए।
3. नोएडा में सभी निर्माण / मरम्मत कार्यों पर GRAP के निर्देशों का कठोरता से अनुपालन सुनिश्चित कराया जाए।

यह विषय जन-स्वास्थ्य, पर्यावरण सुरक्षा और सरकारी निर्देशों के सम्मान से संबंधित है। अतः आपकी त्वरित और प्रभावी कार्यवाही की अत्यंत आवश्यकता है।

धन्यवाद।

भवदीय,
अमित गुप्ता

On Mon, 27 Oct, 2025, 10:33 am amit gupta, <amit.gupta9826@gmail.com> wrote:
Respected Chairmain CPCB CAQM,

Please see the latest pics of Sec 116,77,74 specially outside sec 116 Air monitoring where you can see the road is full of dust.
First pic is of 09 Oct 2025 with GPS location and second of 25 oct 2025 there is not even one percentage change despite the fact that GRAP 2 is applicable and Noida is among top 2,3 most polluted cities of the country.
Sec 116 AMS reading is continuously above 350 from last 7,8 days due to all this dust pollution by Noida authority. Please see yesterday newspaper report as well but who cares about the environment.

However despite of so many requests to CPCB n CAQM it's clear that both CPCB CAQM are not serious about this issue nor they take action except writing for one letter. One side CPCB has given Rs 57 crores to Noida authority under NCAP to control Pollution and other hand Noida authority departments are the biggest reason for Pollution.

All these points clearly states that both CPCB CAQM only controlling pollution on Papers and indirectly supporting Noida authority departments to cause more

pollution.

Regards
Amit Gupta

On Fri, 24 Oct, 2025, 12:01 pm amit gupta, <amit.gupta9826@gmail.com> wrote:
Reminder 3 as no response from CPCB CAQM UPPCB in last 15 days.
Please see today's Dainik Jagran covering the same issue of Sec 116 main road damaged by Noida Authority Jal Dep for pipe work and no repair yet despite AQI of 116 AMS almost touching 400.

The same issue was kept at Hon NGT via OA 509/2025 ,the notice and OA copy for the same has been already served to all of you.

Regards
Amit Gupta

On Mon, 13 Oct, 2025, 2:54 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

To,
The Chairman,
Central Pollution Control Board (CPCB),
New Delhi

Copy to:

1. Member Secretary, UP Pollution Control Board (UPPCB), Lucknow
2. CEO, Noida Authority
3. Chairman CAQM

Reminder one no action and no response yet by CPCB,CAQM,MSUPPCB .

Regards
Amit Gupta

On Thu, Oct 9, 2025 at 3:39 PM amit gupta <amit.gupta9826@gmail.com> wrote:

09.10.2025

To,
The Chairman,
Central Pollution Control Board (CPCB),
New Delhi

Copy to:

1. Member Secretary, UP Pollution Control Board (UPPCB), Lucknow
2. CEO, Noida Authority
3. Chairman CAQM

Sir/Madam,

This is to bring to your attention that the **Noida Authority Jal Department** has been carrying out open excavation work at **Sector 116-77, 117-74 Noida (Meerut Division, Uttar Pradesh)** for over a month. The work is being conducted in complete violation of NGT orders (**Vardhman Kaushik vs Union of India, 2014**) and CPCB construction dust control norms.

At present:

- Excavated soil and debris are lying openly on the roadside,
- There are **no barricades or warning signs**,
- **No dust control measures** (like water sprinkling or covering) are being followed,
- The **damaged road remains unrepaired** for weeks.
- Noida authority who has received Rs 55 crores from NCAP funds to control the pollution it's department specially Jal dep is actually one of the biggest reason for Dust pollution across Noida.
- Every time they lay a new pipeline or repair a old one this is how they work ,ie damage the road,no barricading at all,loose dust on the road and no action to control the same.
- Worst part is Uttar Pradesh pollution control board Noida office is now not taking action on such issues from last 3 months since we have new staff.Neither they respond on pollution related complaints nor take any action.

This site is locate outside the **Sector 116 air monitoring station**, and the situation is contributing to serious **air quality deterioration**.In last 12 months this is 4th time that this road is getting damaged,Despite repeated public complaints last month, **no action** has been taken by the Uttar Pradesh Pollution Control Board or the Noida Authority.

I therefore request your urgent intervention to inspect the site, initiate appropriate **disciplinary and environmental action** against the responsible officials, and direct immediate **road restoration and dust control**.

Enclosures:

- Site photograph (dated 09 October 2025)
- GPS location: Sector 77, Noida

Yours sincerely,
Amit Gupta

5 Attachment(s)

1000967011.jpg
544.3 KB

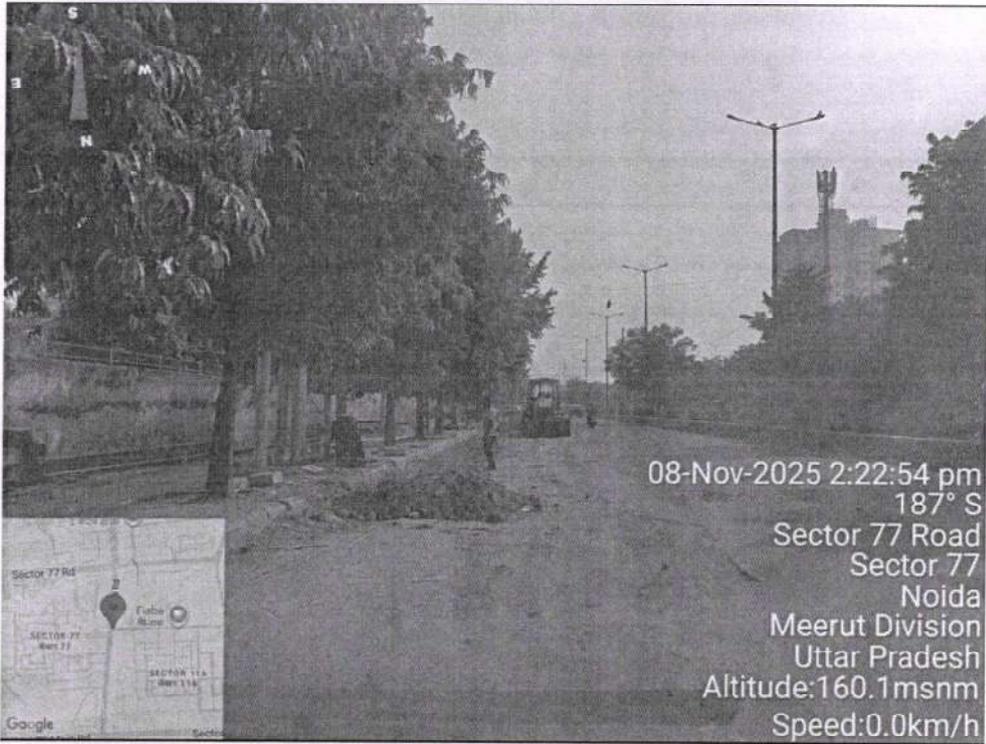
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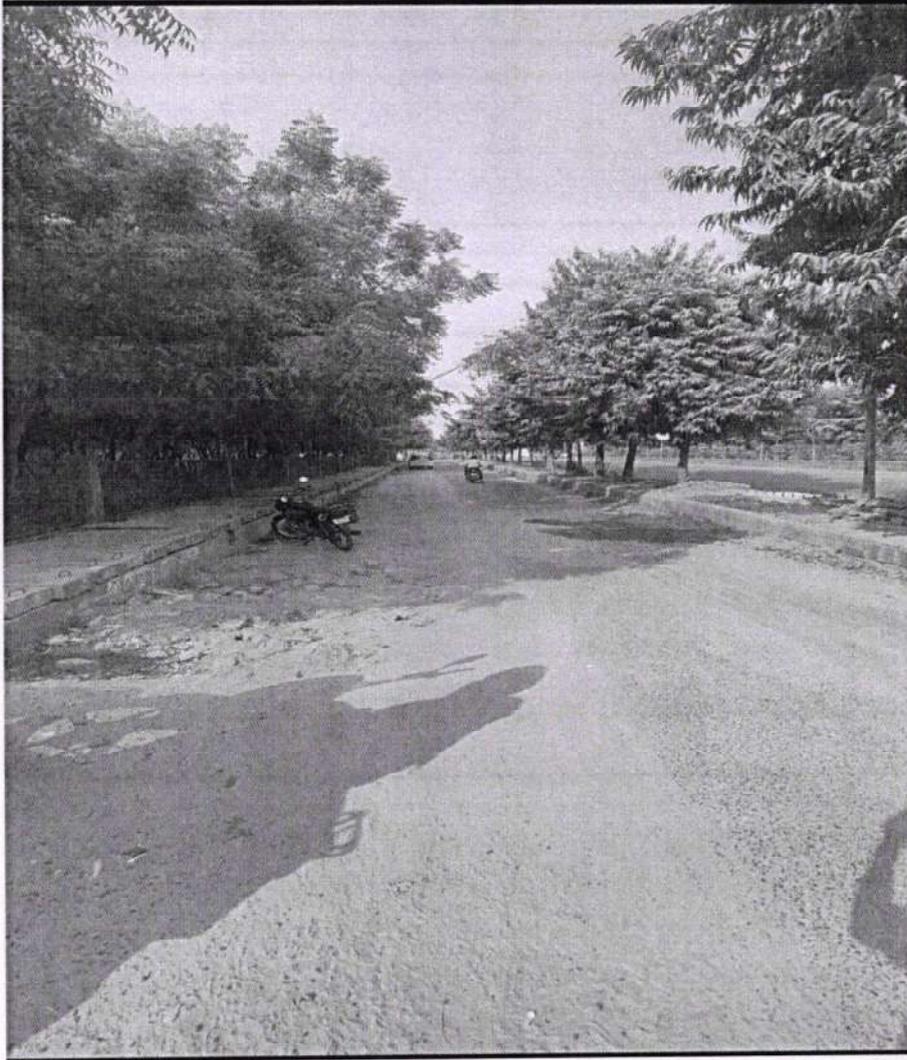
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1.3 MB

1000967017.jpg
1.5 MB







Subject: Urgent Complaint Regarding Severe Dust Pollution Caused by Noida Authority Jal Dep due to repair Work at Sector 70–121 Service Road, Noida

amit gupta < amit.gupta9826@gmail.com >

Wed, 05 Nov 2025 9:15:25 PM +0530

To "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>,"Public Complaints" <prc.cpcb@nic.in>,"G THIRUMURTHY AD CPCB Bangalore" <thiru.cpcb@nic.in>,"CPCB K AQM Div"<aqm.cpcb@gov.in>,"Chairman CPCB" <ccb.cpcb@nic.in>,"ngtpb.cpcb"<ngtpb.cpcb@gov.in>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>,"CAQM NCR"<caqm-ncr@gov.in>,"Grap Control Room"<gmcc.caqm@gmail.com>,"" <dmgbn@nic.in>,"ceo" <ceo@noidaauthorityonline.com>,"ms"<ms@uppcb.in>,"ronoida" <ronoida@uppcb.in>

To
Chairman CPCB
CC
Chairman CAQM UPPCB
DM GBN CEO Noida authority

Respected Sir,

I would again like to bring to your immediate attention the repeated problem of dust pollution caused by Noida Authority Jal Dep now at the Sector 70 – Sector 121 service road, Noida. As usual Jal Dep of Noida Authority department is carrying out replacement/repair work of the Ganga Jal pipeline in this area and openly violating NGT norms.

The entire stretch has been left in a highly hazardous condition, with loose soil completely exposed and no dust suppression, covering, sprinkling or barricading measures being followed, in clear violation of GRAP norms and CPCB guidelines.

In last 4months this is 5th such example of Jal dep Including
Sec 50-41 main road
Sec 122_116,Sector 83,
Sector 11 for which CEO Noida authority public statement last week , pointing out the unprofessional working

This negligence has converted the entire area into a dust pollution hotspot, severely affecting commuters, pedestrians and nearby residents. Two-wheelers are especially at risk due to the loose mud and flying dust clouds. The situation is harmful not only to public health but also to overall air quality in the city.

It is important to note that Noida's AQI has been consistently in the range of 350–400 in recent days, and Noida is already listed among the top 5 most polluted cities of India. Even under such critical air quality conditions, the Jal department has failed to implement basic dust control measures, which is highly concerning.

Major Violations Observed:

1. Excavated soil left completely uncovered.
2. No water sprinkling or anti-dust measures.
3. No green net or barricading around construction area.
4. Construction material and debris stored openly.
5. Heavy vehicle movement causing continuous dust clouds.

This directly violates GRAP Stage-II/III rules, as well as Construction and Demolition Waste Handling Rules, 2016.

Request for Immediate Action:

1. Kindly direct CAQM, UPPCB and Noida Authority to immediately enforce dust control measures at the said site.
2. Conduct a field inspection at the earliest to verify ongoing violations.
3. Issue clearance and compliance instructions to ensure such negligence does not continue.

Public health and air quality are being compromised due to avoidable mismanagement. I request your urgent intervention in this matter.

Thank you for your attention and prompt action.

Regards
Amit Gupta

https://x.com/rockme26/status/1985959873360855384?t=I_CPI1gfmbuoxmQV-Ld1rg&s=08

5 Attachment(s)

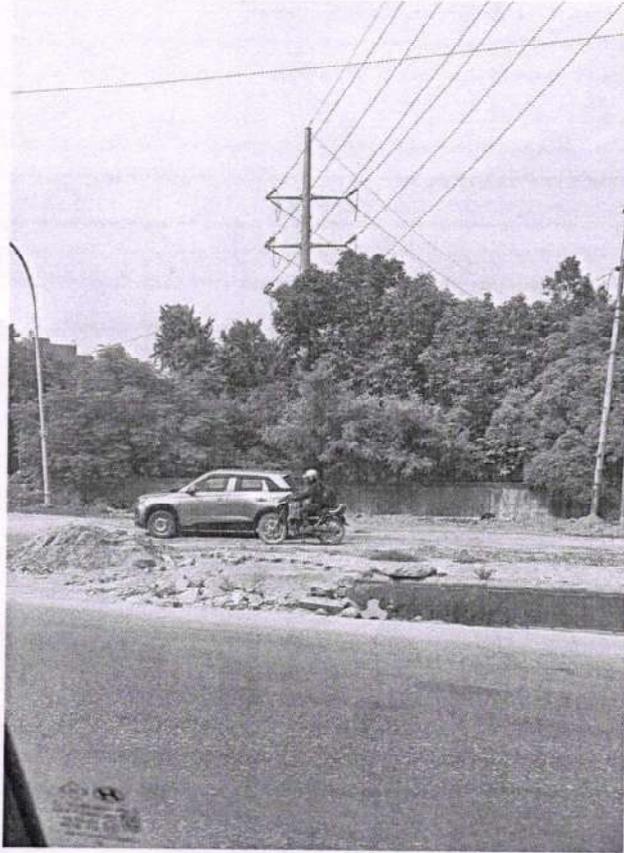
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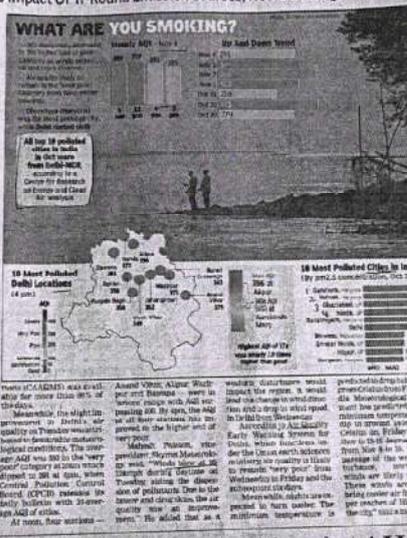


PM2.5 levels 3 times higher in Oct than Sept in capital, shows report

Spike Highlights Impact Of Yr-Round Emission Sources, Need For Long-Term Plans

Continued from p 1

A report released by the Central Pollution Control Board (CPCB) on Monday shows that the daily average PM2.5 concentration in Delhi was 3.3 times higher in October than in September. The report, titled 'Annual Report on the State of Environment in Delhi-2014', says that the average PM2.5 concentration in Delhi was 1,100 micrograms per cubic meter in October, compared to 330 micrograms per cubic meter in September. The report also says that the average PM10 concentration in Delhi was 1,100 micrograms per cubic meter in October, compared to 330 micrograms per cubic meter in September. The report highlights the impact of year-round emission sources and the need for long-term mitigation plans to reduce air pollution in Delhi. It also mentions that the air quality in Delhi is 'very poor' and that the government needs to take more steps to improve it.



Smog air quality

Delhi's air quality is 'very poor' as PM2.5 levels are 3.3 times higher in October than in September, according to a report by the Central Pollution Control Board (CPCB). The report highlights the impact of year-round emission sources and the need for long-term mitigation plans to reduce air pollution in Delhi. It also mentions that the air quality in Delhi is 'very poor' and that the government needs to take more steps to improve it.

DSS data not updated for 2 days while air was 'very poor'

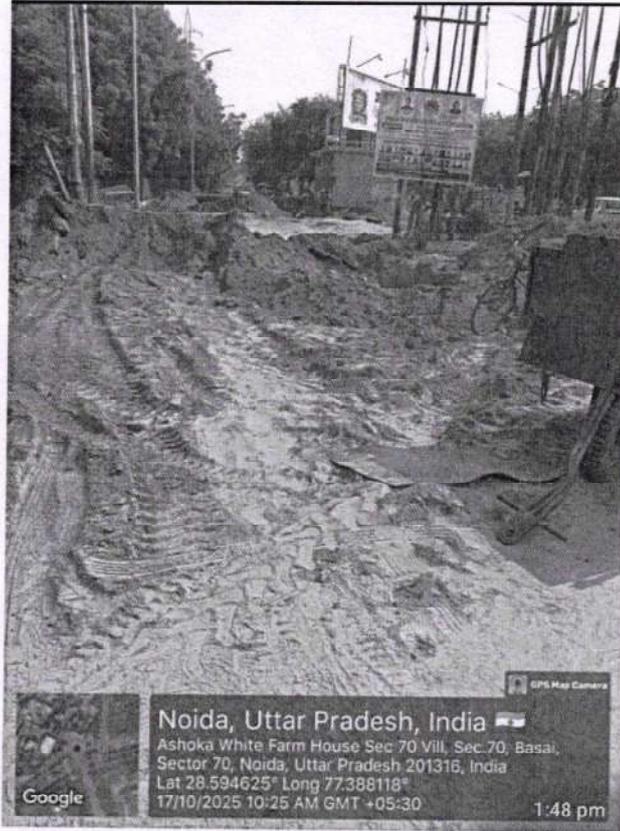
The Delhi State of the Environment Report (DSSR) for 2014, released by the Central Pollution Control Board (CPCB), says that the Delhi State of the Environment (DSE) was 'very poor' in 2014. The report also says that the Delhi State of the Environment (DSE) was 'very poor' in 2014. The report highlights the impact of year-round emission sources and the need for long-term mitigation plans to reduce air pollution in Delhi. It also mentions that the air quality in Delhi is 'very poor' and that the government needs to take more steps to improve it.

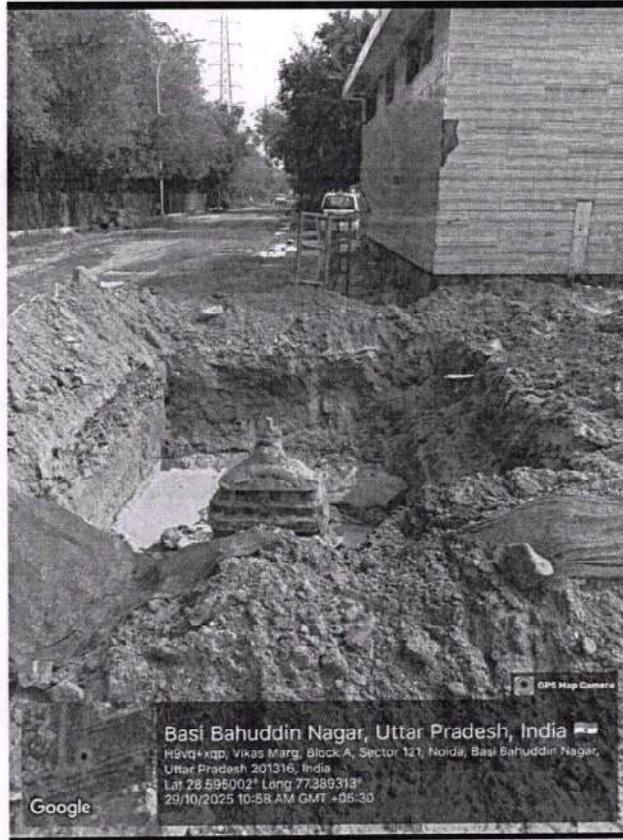
Stubble burning accounted for only 6% of Delhi's pollution in Oct: Study

A study by the Central Pollution Control Board (CPCB) has found that stubble burning accounted for only 6% of Delhi's pollution in October. The study also found that the majority of pollution in Delhi is caused by year-round emission sources. The report highlights the impact of year-round emission sources and the need for long-term mitigation plans to reduce air pollution in Delhi. It also mentions that the air quality in Delhi is 'very poor' and that the government needs to take more steps to improve it.

4 Hry cities for Oct, 5 for Nov

The Central Pollution Control Board (CPCB) has announced that four cities will be declared as 'very poor' in October, and five cities will be declared as 'very poor' in November. The report highlights the impact of year-round emission sources and the need for long-term mitigation plans to reduce air pollution in Delhi. It also mentions that the air quality in Delhi is 'very poor' and that the government needs to take more steps to improve it.





नोएडा सेक्टर-49 मुख्य मार्ग पर जल विभाग द्वारा पाइपलाइन डालने के बाद सड़क की मरम्मत न करने, सड़क पर छोड़ी गई भारी मिट्टी/धूल से गंभीर वायु प्रदूषण, तथा CPCB निर्देशों एवं GRAP 3, नियमों के उल्लंघन के संबंध में — जबकि आज क्षेत्र का AQI लगभग 450 दर्ज है।*

amit gupta < amit.gupta9826@gmail.com >

Tue, 11 Nov 2025 4:27:21 PM +0530

To "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>,"Chairman CPCB" <ccb.cpcb@nic.in>,"CPCB K AQM Div"<aqm.cpcb@gov.in>,"Public Complaints" <prc.cpcb@nic.in>,"G THIRUMURTHY AD CPCB Bangalore" <thiru.cpcb@nic.in>,"P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>,"Public Relation Division"<pr.cpcb@nic.in>,"CAQM NCR"<caqm-ncr@gov.in>,"Grap Control Room"<gmcc.caqm@gmail.com>,"" <dmgbn@nic.in>,"ceo"<ceo@noidaauthorityonline.com>,"ms" <ms@uppcb.in>,"ronoida"<ronoida@uppcb.in>,"roueppcb" <roueppcb@gmail.com>

सेवा में,

माननीय अध्यक्ष महोदय

CPCB

CC

Chairman CAQM UPPCB MS UPPCB, DM GBN, CEO Noida Authority

महोदय,

सबसे पहले, आपका ध्यान इस तथ्य की ओर दिलाना आवश्यक है कि CPCB द्वारा वायु प्रदूषण नियंत्रण एवं धूल प्रबंधन के लिए नोएडा प्राधिकरण को लगभग ₹56 करोड़ की धनराशि प्रदान की गई है, ताकि शहर में प्रदूषण नियंत्रण कार्य प्रभावी रूप से हो सके। लेकिन विडंबना यह है कि जिस प्राधिकरण को प्रदूषण कम करने की जिम्मेदारी सौंपी गई है, वही प्राधिकरण स्वयं अपने विभागों एवं ठेकेदारों के माध्यम से सबसे अधिक धूल और वायु प्रदूषण फैला रहा है।

अत्यधिक गंभीर चिंता का विषय यह है कि CPCB इस परिस्थिति को जानते हुए भी पूरी तरह निष्क्रिय और मौन बना हुआ है, मानो आंखें बंद करके यह सब अनदेखा किया जा रहा हो।

दिनांक आज 11/11/2025, नोएडा का AQI लगभग 450 रिकॉर्ड हुआ है, जो कि Severe श्रेणी से भी ऊपर है, जहाँ सांस लेना तक स्वास्थ्य के लिए हानिकारक है।

इसके बावजूद, नोएडा सेक्टर-49 मुख्य रोड (हनुमान जी की मूर्ति के बाहर) जल विभाग द्वारा हाल ही में पानी की पाइपलाइन बिछाई गई, परंतु:

सड़क को मरम्मत नहीं किया गया,

जगह-जगह ढीली मिट्टी, कंकड़ और मलबा छोड़ दिया गया,

धूल नियंत्रण हेतु न तो पानी का छिड़काव किया गया और न ही सफाई,

जिसके कारण वाहनों के गुजरने पर बड़े पैमाने पर धूल उड़ रही है,

जिससे PM10 और PM2.5 का स्तर और अधिक खतरनाक रूप से बढ़ रहा है।

यह परिस्थिति CPCB मानकों, CAQM आदेशों, NGT निर्देशों, तथा GRAP (Graded Response Action Plan) के स्पष्ट और गंभीर उल्लंघन के अंतर्गत आती है।

परिणामस्वरूप:

स्थानीय नागरिक, विद्यार्थी, बुजुर्ग, और राहगीर श्वसन संबंधी समस्याओं का सामना कर रहे हैं, और यह सार्वजनिक स्वास्थ्य के लिए सीधा खतरा बन चुका है।

अतः आपसे विनम्र निवेदन है कि तुरंत:

1. नोएडा प्राधिकरण एवं जल विभाग के संबंधित अभियंताओं पर दंडात्मक एवं अनुशासनात्मक कार्रवाई हेतु निर्देश जारी किए जाएँ।
2. संबंधित स्थल का CPCB द्वारा स्वतः संज्ञान में लेकर निरीक्षण कराया जाए।
3. सड़क की तत्काल मरम्मत, धूल/मलबे की पूर्ण सफाई, एवं निरंतर जल छिड़काव सुनिश्चित किया जाए।
4. इस शिकायत पर समयबद्ध "Action Taken Report (ATR)" मुझे उपलब्ध कराई जाए।

भवदीय,
अमित गुप्ता

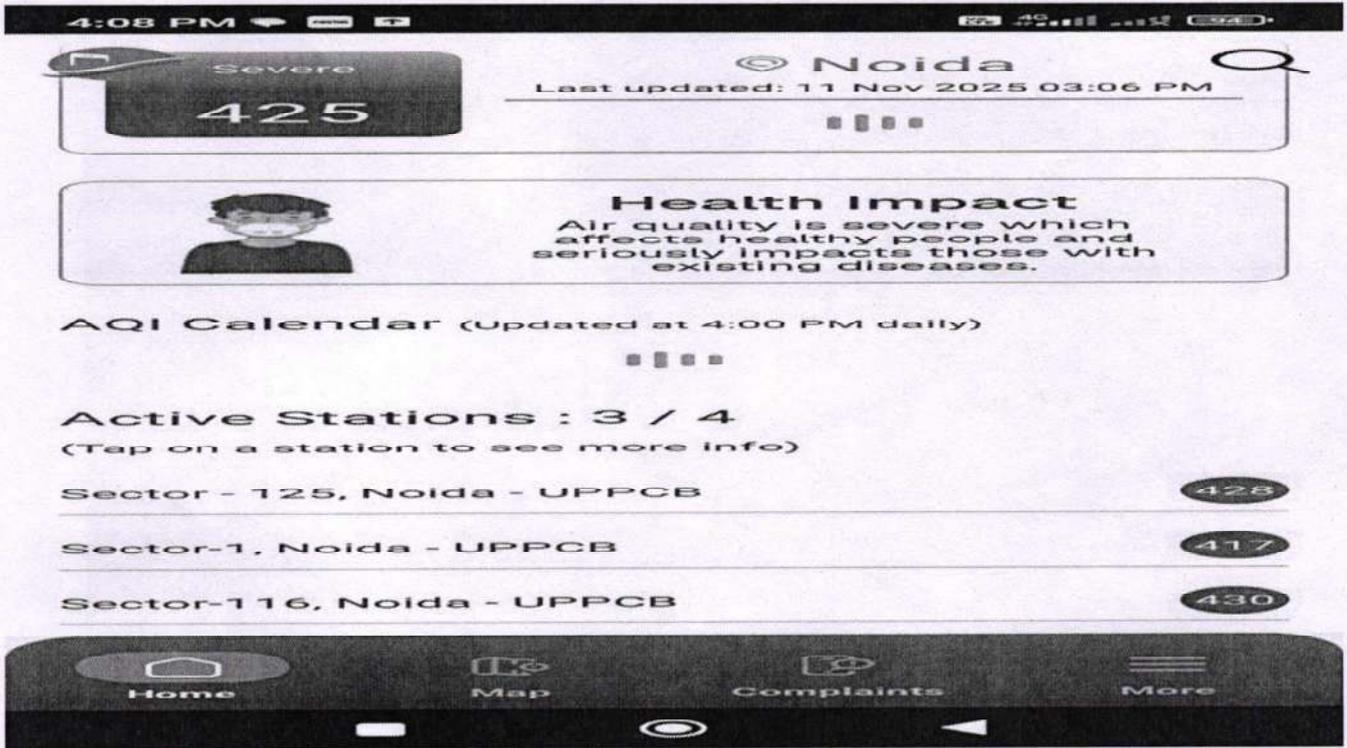
4 Attachment(s)

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480.7 KB

1000972568.jpg
1 MB

1000972577.jpg
1.2 MB

1000972322.jpg
4.2 MB



Complaint on dust pollution - reg.

CAQM NCR < caqm-ncr@gov.in >

Mon, 27 Oct 2025 5:52:33 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>

Cc "MS UPPCB"<ms@uppcb.in>

Sir / Madam,

The Commission is in receipt of the following two complaints from Sh. Amit Gupta on dust pollution in NOIDA.

1. Large-scale dust pollution caused by ongoing work of Noida Authority Traffic Cell and contactor at Sector 77-116 main road
2. Inaction by Noida Authority and UPPCB on dust pollution and construction waste violation at Sector 50, Noida

Please see the attached files for detailed complaint.

The same is being sent to you for necessary action at your end.

Regards,

CAQM, New Delhi

2 Attachment(s)Complaint dt. 16.10.2025.pdf
1.1 MBComplaint dt. 25.10.2025.pdf
1.1 MB

Large-scale dust pollution caused by ongoing work of Noida Authority Traffic Cell and contractor at Sector 77-116 main road

amit gupta < amit.gupta9826@gmail.com >

Sat, 25 Oct 2025 5:39:23 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>,"Chairman CPCB"<ccb.cpcb@nic.in>,"Member Secretary CPCB"<mscb.cpcb@nic.in>,"Public Complaints"<prc.cpcb@nic.in>,"CPCB K AQM Div"<aqm.cpcb@gov.in>,"P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>,"Public Relation Division"<pr.cpcb@nic.in>,"NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>,"ngtpb.cpcb"<ngtpb.cpcb@gov.in>,"CAQM NCR"<caqm-ncr@gov.in>,"<dmgbn@nic.in>,"ronoida"<ronoida@uppcb.in>,"Grap Control Room"<gmcc.caqm@gmail.com>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>

To

The Chairman CPCB

Cc:

- Chairman CAQM
- The District Magistrate, Gautam Buddh Nagar
- The Regional Officer, UP Pollution Control Board, Noida
- The Member Secretary UP Pollution Control Board, Noida
- Ceo Noida authority

Respected Sir/Madam,

This is to bring to your urgent attention that severe **dust pollution(today's pics along with Sec 116 AQI pics attached)** is being caused along the **Sector 77-116 main road** in Noida due to the ongoing work by the **Traffic Cell of Noida Authority under the supervision of JE Parminder** and his contractor for the installation of signboards. This is the condition under GRAP2 and no changes in the working of Noida authority and Pollution control board

The work has been ongoing for the **past 20 days (9th Oct GPS pic attached)**, and large heaps of soil and debris have been left uncovered on both sides of the road. The area has not been barricaded, nor has there been any regular **water sprinkling or dust suppression** as per **NGT and GRAP norms**. This stretch already falls under a **pollution hotspot**, being in close proximity to the **Sector 116 air monitoring station**, which recorded an **AQI of 373 today**—indicating "Very Poor" air quality.

Such negligence by the concerned division is in direct violation of the **GRAP (Graded Response Action Plan)** and **NGT guidelines** for dust management during construction and public works. The situation is contributing significantly to local air pollution and posing health hazards to residents, commuters, and nearby schoolchildren.

I request that immediate action be taken to:

1. Direct the concerned JE and contractor to **remove the soil and debris** and **undertake proper road cleaning**.
2. Ensure **daily water sprinkling and dust suppression** in the area until the work is completed.
3. Initiate **disciplinary action** against the responsible officials and contractor for repeated violations of dust control norms.
4. Carry out **joint inspection** by UPPCB and Noida Authority officials and submit a report on remedial measures taken.

Your prompt intervention will be highly appreciated, especially considering the worsening air quality conditions across Noida.

5 Attachment(s)

1000941420.jpg
1.1 MB

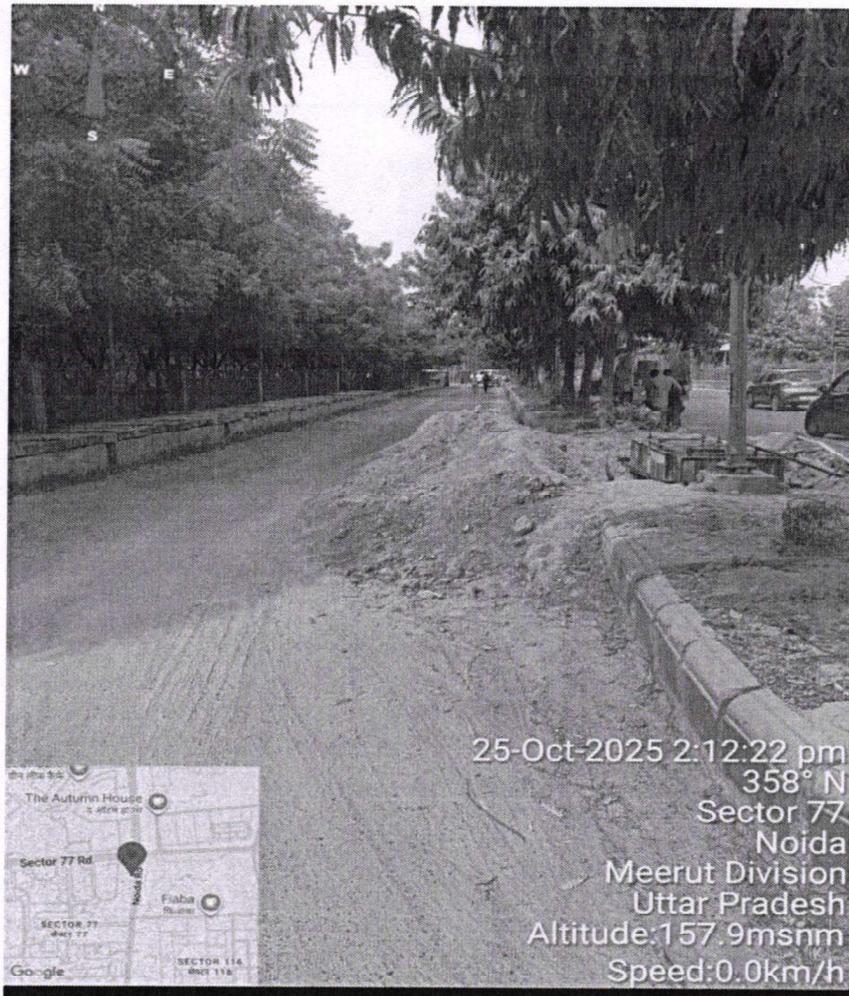
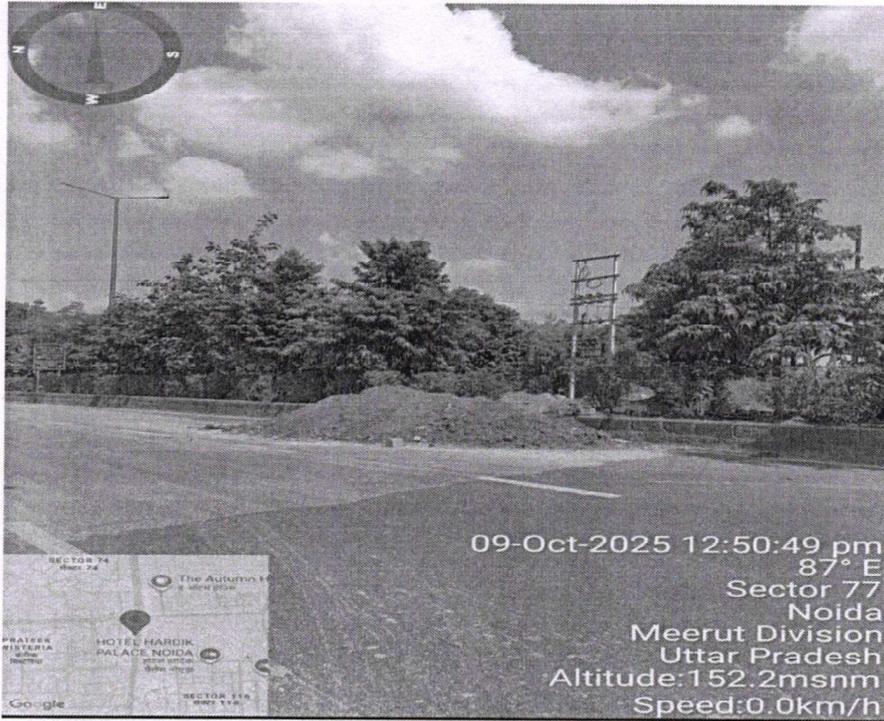
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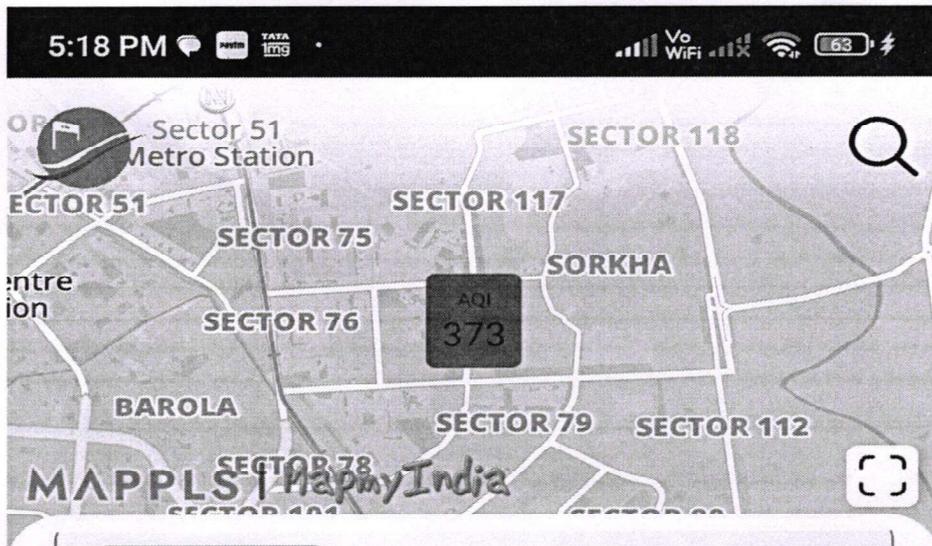
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Very Poor

373

📍 Sector-116, Noida - UPPCB

Last updated: 25 Oct 2025 05:18 PM



Health Impact

Air quality is very poor and can cause respiratory illness on prolonged exposure.



PM2.5

min 180.0
avg **353.0**
max 414.0



PM10

min 193.0
avg **373.0**
max 495.0



NO2

min 45.0
avg **144.0**
max 229.0



NH3

min 11.0
avg **17.0**
max 24.0

Home Map Complaints More

Subject: Inaction by Noida Authority and UPPCB on dust pollution and construction waste violations at Sector 50, Noida*

amit gupta < amit.gupta9826@gmail.com >

Thu, 16 Oct 2025 1:13:27 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>,"CPCB KAQM Div"<aqm.cpcb@gov.in>,"Public Complaints" <prc.cpcb@nic.in>,"Member Secretary CPCB"<mascb.cpcb@nic.in>,"P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>,"Grap Control Room"<gmcc.caqm@gmail.com>,"Chairman CPCB"<ccb.cpcb@nic.in>,"Public Relation Division"<pr.cpcb@nic.in>,"CAQM NCR"<caqm-ncr@gov.in>,"<dmgbn@nic.in>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>,"ronoida" <ronoida@uppcb.in>,"roueppcb"<roueppcb@gmail.com>

To
The Chairman
CPCB
CC
DM GBN, Chairman CAQM,MS UPPCB,

Respected Sir,

This is to bring to your kind attention the continued violation of NGT and CPCB dust control norms in Sector 50, Noida, despite several written and verbal complaints. *The enclosed geotagged photograph dated 15 October 2025 (12:09 pm) clearly shows uncovered construction debris and soil heaps lying on a public road opposite Medanta Hospital sec 50* No barricading or proper covering has been done, and dust is spreading into, hospital the nearby residential and school zones. The work is done by Noida Authority WC3 for Drain work, plus some cable vendor has damaged the road too. Related pics and today's (16 oct 2025) news attached for your reference.

Despite multiple complaints to the *Noida Authority and the Uttar Pradesh Pollution Control Board (UPPCB), no concrete action has been taken so far. The situation reflects complete neglect by the implementing agencies. Noida continues to be among the most polluted cities of India, with the Sector 116 air monitoring station showing AQI around 320 (Very Poor category) on the same day, indicating severe ambient air quality deterioration.*

It is requested that CPCB kindly:

1. Direct UPPCB and Noida Authority to take immediate on-ground enforcement action as per NGT and CPCB guidelines for dust control.
2. Conduct an inspection of the area and impose penalties on the responsible contractors/authority divisions for non-compliance.
3. Issue clear directions for strict monitoring and timely redressal of citizen complaints in high-pollution areas like Noida.

The current inaction not only violates environmental regulations but also endangers public health and undermines the National Clean Air Programme (NCAP) objectives.

Thanking you,

Yours sincerely,
Amit Gupta

On Wed, 15 Oct, 2025, 12:01 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

To,
The Chairman,
CPCB

Subject: Violation of GRAP-I and NGT Dust Control Norms —Dust pollution at Sector 76-75 main road

Respected Sir,

This is to bring to your attention that despite GRAP-I being in force from today (15 October 2025) due to the deteriorating air quality in NCR, the Noida Authority continues to neglect dust control measures on ground.

Today morning around 10:58 a.m. at Sector 76-75 Road, Noida, Heavy dust was visibly rising into the air, worsening the already poor ambient air quality. The work is being carried out in violation of CPCB's "Guidelines for Dust Control Measures, 2022" and the NGT order in OA No. 681/2018 (Vardhaman Kaushik vs Union of India), which strictly prohibit dry sweeping on open roads.

The Noida city average AQI today stands at 287, while the Sector 116 monitoring station recorded 337 (Very Poor category). Despite this alarming situation, no effective dust control action has been implemented by the Noida Authority or the contractor for Amrapali Crystal Homes, whose ongoing works are contributing to loose soil, debris and unpaved margins across the stretch.

The area shows:

#1 Telecom chamber on the road and mitti dumped on the road because of it.

#2 Manual sweeping and open dust without suppression.

#3 Accumulated construction waste ,sand etc dumped by Sec 76 Amarpali crystal Home contractor and no action by Noida authority or UPPCB Noida.

It is requested that the CPCB conduct an immediate inspection of the 7X ,Sector 50 and issue directions to Noida Authority and UPPCB to ensure:

1 Strict compliance with GRAP-I measures and dust control guidelines.

2 Penalty on Noida Authority and the contractor for negligence.

Enclosed are geo-tagged photographs (dated 15 October 2025) showing manual dry sweeping and open dust pollution at the mentioned location.

Yours faithfully,
Amit Gupta

On Sun, 28 Sept, 2025, 2:32 pm amit gupta, <amit.gupta9826@gmail.com> wrote:
28.09.2025

To
The Chairman
Central Pollution Control Board (CPCB)
CC
DM GBN,CEO Noida authority, Chairman CAQM UPPCB, MS CPCB UPPCB.

Respected Sir,

In reference to my previous email of July,Aug 2025,I again wish to bring to your kind notice the grave issue of large scale dust pollution and public inconvenience being caused at Sector 76, Noida (Meerut Division, Uttar Pradesh) due to irresponsible digging and non-restoration of the pedestrian pathway by PVVNL (Paschimanchal Vidyut Vitran Nigam Limited).

For the last two months, PVVNL has carried out new trenching works in the area, during which the interlocking tiles on the footpath were uprooted and this area was damaged again in last 4 months.. However, despite repeated requests and complaints made to the local authorities, the site has been left unrestored and unattended for many weeks The broken tiles, loose soil, and debris continue to generate severe dust pollution, posing health risks to residents, especially children, senior citizens, and daily commuters.

This negligence is in violation of NGT directions in the Vardhman Kaushik vs. Union of India case, where all civic agencies were directed to ensure strict control of dust pollution and proper restoration after construction and utility works. In fact, even in the past, fines were imposed on authorities for similar lapses, yet the situation persists without improvement.

I request your urgent intervention to:

1. Direct PVVNL to immediately restore the damaged footpath at Sector 76, Noida to its original condition.
2. Hold PVVNL and NOIDA authority concerned local officers accountable for non-compliance of dust control norms and prolonged negligence.
3. Issue strict instructions to all civic utilities to ensure restoration within fixed timelines after digging/repair works in line with NGT/CPCB guidelines.

This matter requires immediate attention to safeguard public health, environment, and pedestrian safety.

Yours sincerely,
Amit Gupta

5 Attachment(s)

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767.3 KB

1000924221.jpg
597.3 KB

1000924226.jpg
812.3 KB

1000924224.jpg
1 MB

1000924228.jpg
1.2 MB

www.jagran.com

जोगरण सिटी

नोएडा की हवा देहा में सबसे खराबी. **दखलाना** में पुराना प्रदूषण का पता. प्रतिकरण की तामरवाही पर प्रदूषण निवृत्तन बोर्ड ने जारी किया नोटिस

दीवाली से पहले नोएडा में फूटा 'प्रदूषण बम', एक्यूआइ @324

शेरा की पारिया वेअसर, सड़को पर उड़ती रही धूल

नोएडा में दीवाली के अवसर पर शहर में प्रदूषण का स्तर बढ़ गया है। नोएडा प्रदूषण नियंत्रण बोर्ड (नोएडा एनएचएनएच) ने शहर में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है।

नोएडा प्रदूषण नियंत्रण बोर्ड (नोएडा एनएचएनएच) ने शहर में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है।

नोएडा प्रदूषण नियंत्रण बोर्ड (नोएडा एनएचएनएच) ने शहर में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है। नोटिस में कहा गया है कि नोएडा में प्रदूषण के स्तर को नियंत्रित करने के लिए नोटिस जारी किया है।

THURSDAY, OCTOBER 13, 2022

NEW DELHI / NOIDA / GHAZIABAD

TIMES CITY

Noida's AQI worst in country, hits very poor for 1st time this season

PM2.5 Level 10 Times Above The Safe Limit

Shreeraj Aloni
@timesofindia.com

Noida: The worsening air quality trend continued on Wednesday as Noida's air quality index (AQI) hit its worst this season, breaching the 'very poor' category for the first time this season. This was also the city's worst AQI to be recorded in the last 10 days. The last time the city's AQI breached the very poor mark was on August 11, when it was 324.

A visible smog layer hung over the region throughout the day with the Noida expansion seeing high concentrations of PM2.5 and PM10. The situation is likely to get worse in the coming days, with officials attributing the worsening air quality to a combination of factors, including the winter holidays, the monsoon, low temperatures, reduced wind speed,

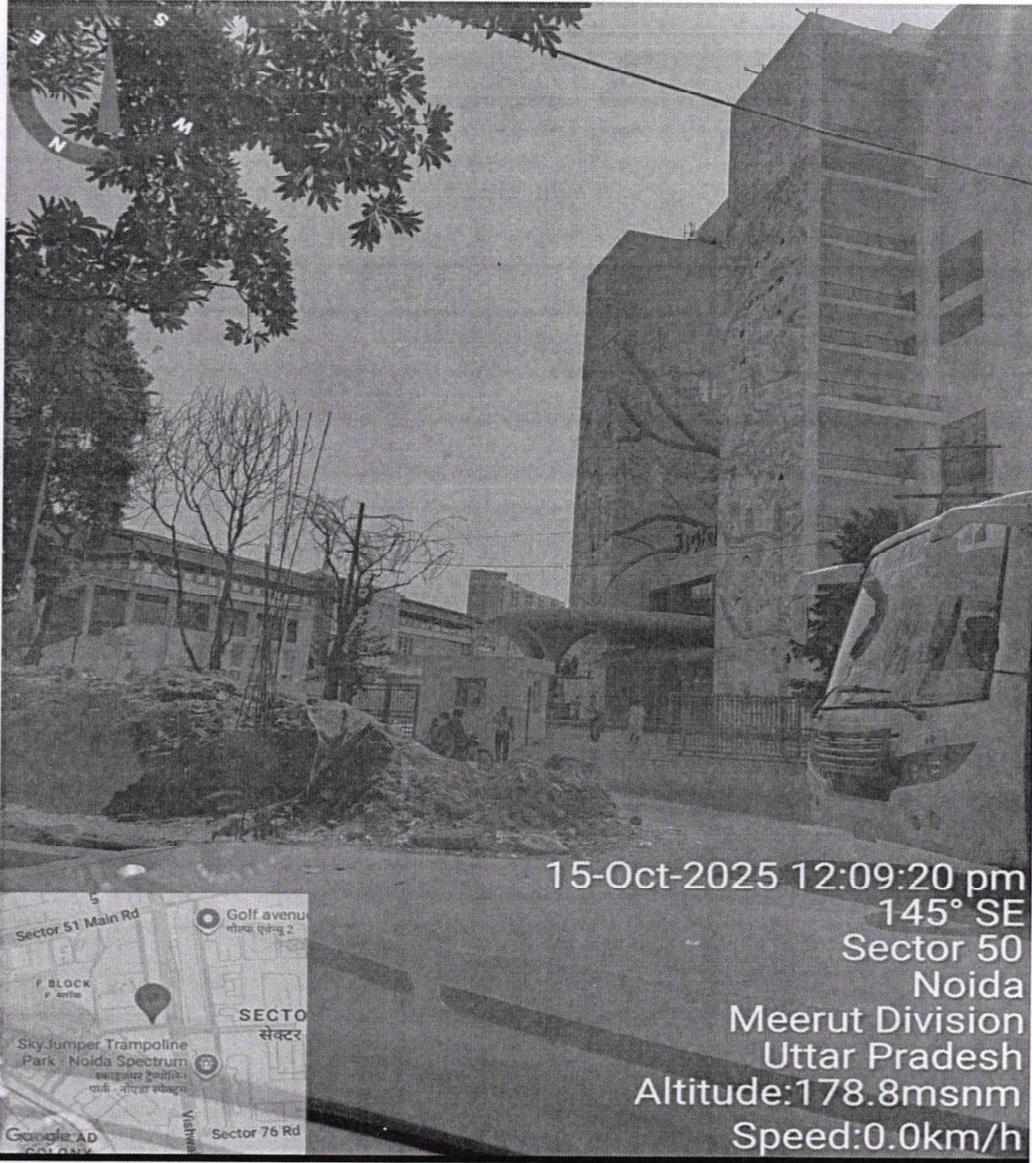
according to the Central Pollution Control Board (CPCB). The level of hazardous PM2.5—particulate matter 2.5 microns or less in diameter—was recorded at 988 micrograms per cubic metre at 8 AM on Wednesday, against the permissible limit of 150 micrograms per cubic metre at the observation station's average AQI was 324, up from 312 a day earlier. PM10, the major pollutant, reached 900 micrograms per cubic metre at 8 AM, while the average AQI was 312. The AQI at 10 AM was 312 and at 12 PM it was 312. The AQI at 2 PM was 312 and at 4 PM it was 312. The AQI at 6 PM was 312 and at 8 PM it was 312. The AQI at 10 PM was 312 and at 12 PM it was 312.

Noida's AQI was the worst in the country, followed by Delhi (312), Gurgaon (312), and Faridkot (312). The AQI in Noida was 324, which is in the 'very poor' category. The AQI in Delhi was 312, which is in the 'poor' category. The AQI in Gurgaon was 312, which is in the 'poor' category. The AQI in Faridkot was 312, which is in the 'poor' category.

The Noida authorities are taking steps to improve the air quality. They have issued advisories to the public to avoid outdoor activities and to use masks. They have also advised the public to avoid using firecrackers and to avoid burning waste. They have also advised the public to avoid using diesel generators and to avoid using diesel-powered vehicles. They have also advised the public to avoid using diesel-powered generators and to avoid using diesel-powered vehicles.

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Large scale Dust Pollution , Footpath Damaged by PVVNL at Sector 76, Noida

Ramesh Kumar <ramesh.manglesha@gov.in >

Mon, 29 Sep 2025 4:27:48 PM +0530

To "ms"<ms@uppcb.in>,"ceo"<ceo@noidaauthorityonline.com>,"ceo1"
<ceo1@uppcb.in>,"ronoida"<ronoida@uppcb.in>,"pccf-up"<pccf-up@nic.in>
Cc "RAM AGRAWAL"<rk.agrawal69@gov.in>,"Dhananjay Kumar"
<dkumar.20@gov.in>

Sir,

The Commission is in receipt of the trailing email dated 28.09.2025 on the above subject, submitted by Shri Amit Gupta and addressed to all concerned in the Central Government and the Government of Uttar Pradesh. The same is being forwarded for appropriate action at your end.

With Regards;

Ramesh Kumar,
Scientist B, CAQM

==== Forwarded message =====

From: Dhananjay Kumar <dkumar.20@gov.in>
To: "Ramesh Kumar"<ramesh.manglesha@gov.in>
Date: Mon, 29 Sep 2025 12:22:35 +0530
Subject: Fwd: Large scale Dust Pollution , Footpath Damaged by PVVNL at Sector 76, Noida
==== Forwarded message =====

==== Forwarded message =====

From: CAQM NCR <caqm-ncr@gov.in>
To: "Dhananjay Kumar"<dkumar.20@gov.in>
Cc: "RAM AGRAWAL"<rk.agrawal69@gov.in>
Date: Mon, 29 Sep 2025 10:02:38 +0530
Subject: Fwd: Large scale Dust Pollution , Footpath Damaged by PVVNL at Sector 76, Noida

==== Forwarded message =====

Sir/Madam,

Pl. see.

regards
Arjun Singh,
PS to Dir. (Tech.)

==== Forwarded message =====

From: amit gupta <amit.gupta9826@gmail.com>

To: <ceo@noidaauthorityonline.com>, "CPCB K AQM Div" <aqm.cpcb@gov.in>, "Public Complaints" <prc.cpcb@nic.in>, "Member Secretary CPCB" <mascb.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>, "Grap Control Room" <gmcc.caqm@gmail.com>, "Chairman CPCB" <ccb.cpcb@nic.in>, "Public Relation Division" <pr.cpcb@nic.in>, "CAQM NCR" <cagm-ncr@gov.in>, "" <dmgbn@nic.in>, "Vinod Babu Bommathula" <bvbabu.cpcb@nic.in>, <ronoida@uppcb.in>, <roueppcb@gmail.com>

Date: Sun, 28 Sep 2025 14:32:05 +0530

Subject: Large scale Dust Pollution , Footpath Damaged by PVVNL at Sector 76, Noida

==== Forwarded message =====

28.09.2025

To
The Chairman
Central Pollution Control Board (CPCB)
CC
DM GBN,CEO Noida authority, Chairman CAQM UPPCB, MS CPCB UPPCB.

Respected Sir,

In reference to my previous email of July,Aug 2025,I again wish to bring to your kind notice the grave issue of large scale dust pollution and public inconvenience being caused at Sector 76, Noida (Meerut Division, Uttar Pradesh) due to irresponsible digging and non-restoration of the pedestrian pathway by PVVNL (Paschimanchal Vidyut Vitran Nigam Limited).

For the last two months, PVVNL has carried out new trenching works in the area, during which the interlocking tiles on the footpath were uprooted and this area was damaged again in last 4 months.. However, despite repeated requests and complaints made to the local authorities, the site has been left unrestored and unattended for many weeks The broken tiles, loose soil, and debris continue to generate severe dust pollution, posing health risks to residents, especially children, senior citizens, and daily commuters.

This negligence is in violation of NGT directions in the Vardhman Kaushik vs. Union of India case, where all civic agencies were directed to ensure strict control of dust pollution and proper restoration after construction and utility works. In fact, even in the past, fines were imposed on authorities for similar lapses, yet the situation persists without improvement.

I request your urgent intervention to:

1. Direct PVVNL to immediately restore the damaged footpath at Sector 76, Noida to its original condition.
2. Hold PVVNL and NOIDA authority concerned local officers accountable for non-compliance of dust control norms and prolonged negligence.
3. Issue strict instructions to all civic utilities to ensure restoration within fixed timelines after digging/repair works in line with NGT/CPCB guidelines.

This matter requires immediate attention to safeguard public health, environment, and pedestrian safety.

Yours sincerely,
Amit Gupta

Dr. Dhananjay Kumar
Scientist - C
Commission for Air Quality Management in NCR and Adjoining Areas
Govt. of India
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg
New Delhi
Tel.: 011-23446853

5 Attachment(s)

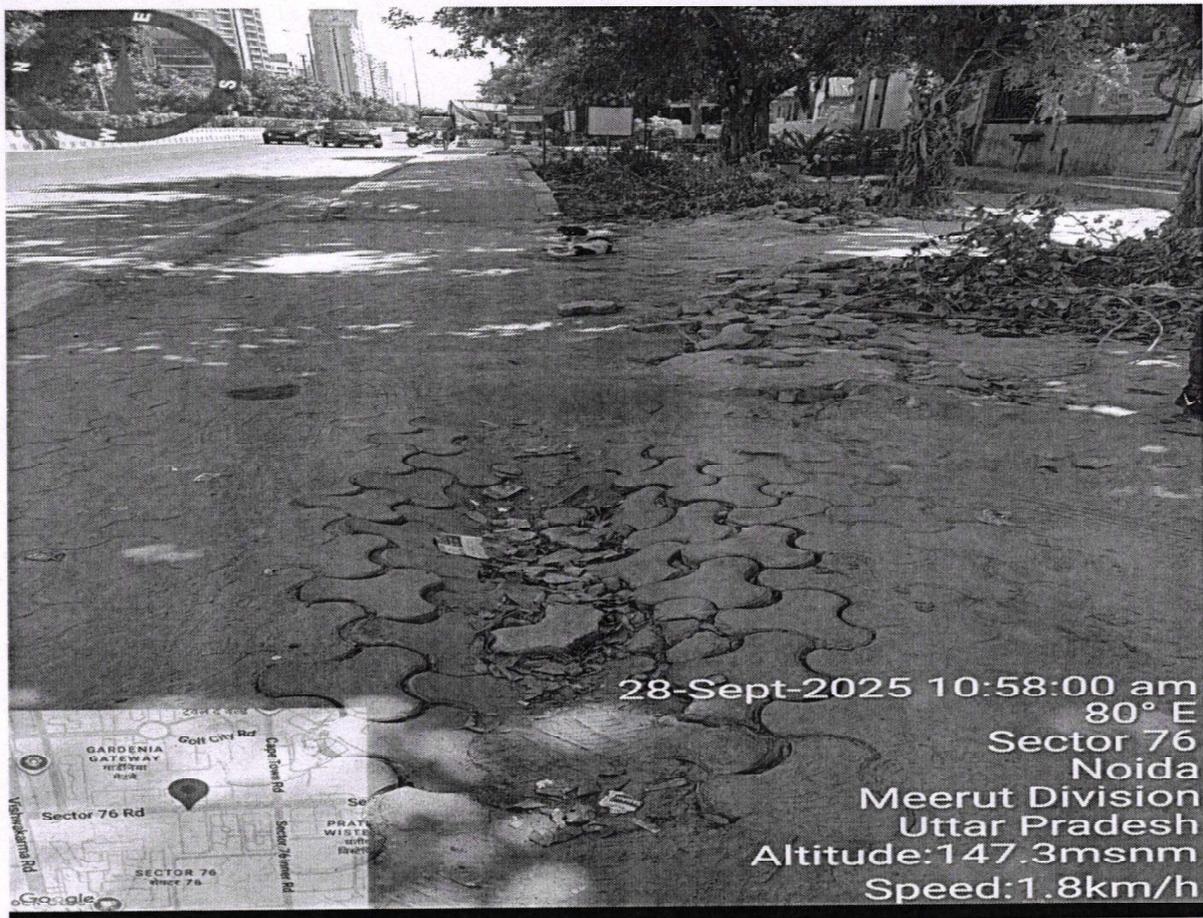
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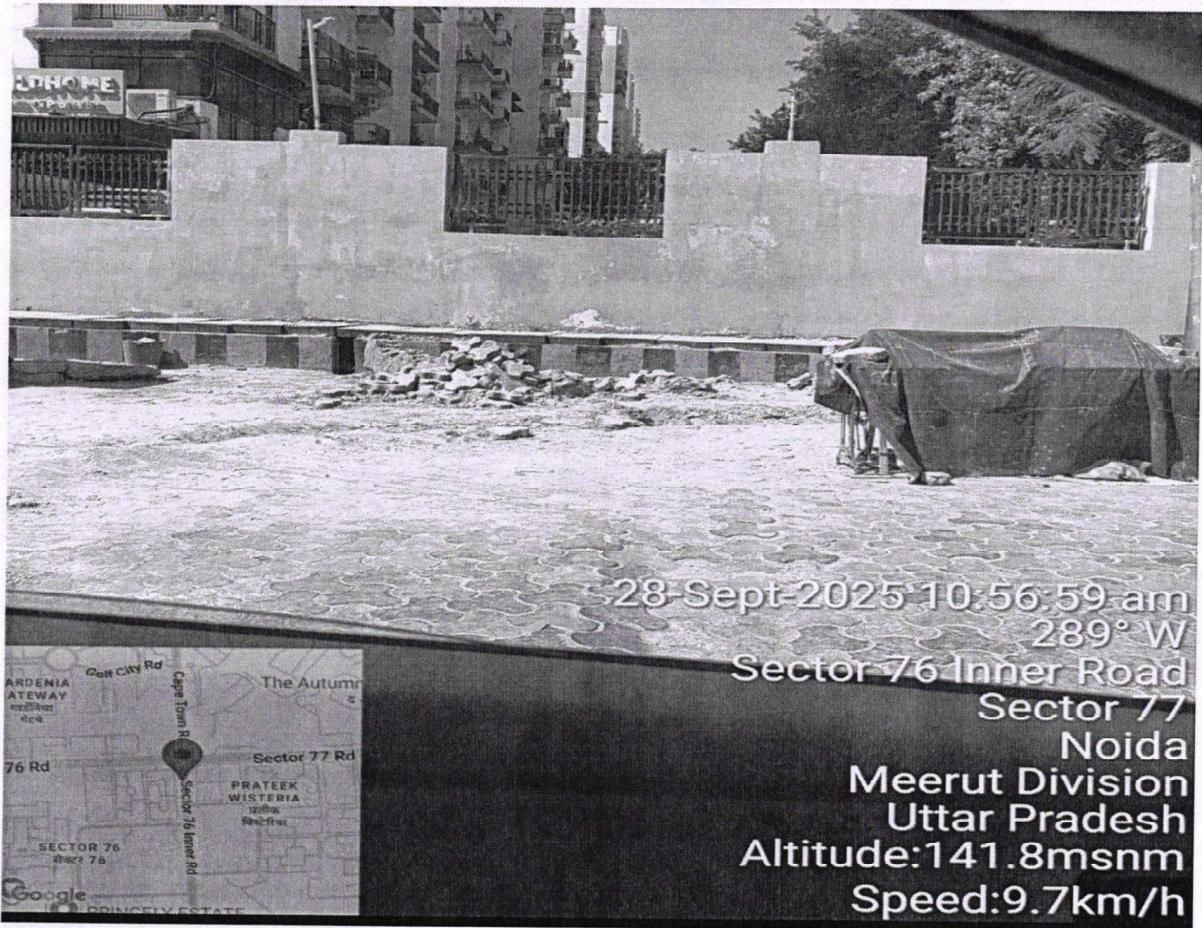
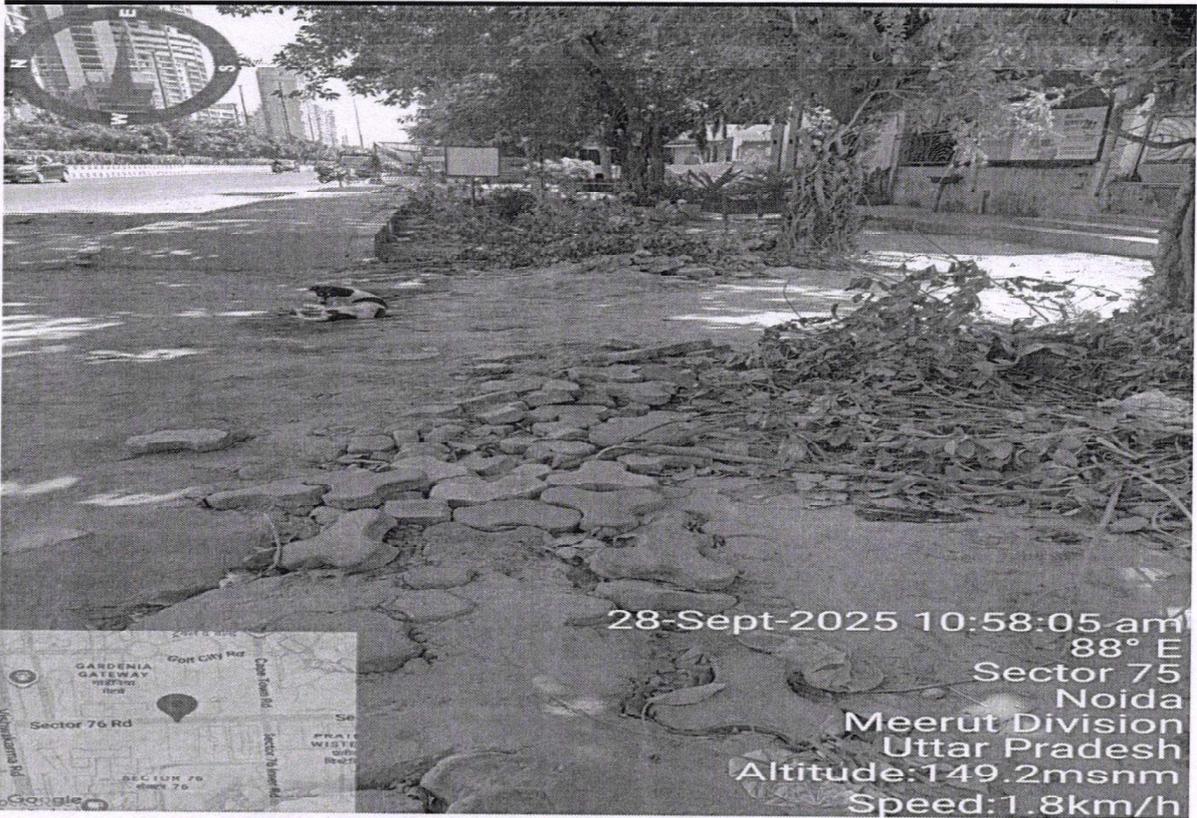
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1000892395.jpg
1.3 MB







Fwd: Reminder 6th Regarding Road Damage in Noida During Monsoon – Inaction Despite Previous Complaint and no action by Noida authority, CPCB

CAQM NCR < caqm-ncr@gov.in >

Wed, 13 Aug 2025 6:12:49 PM +0530

To "ceo"<ceo@noidaauthorityonline.com>,"MS UPPCB"<ms@uppcb.in>

Cc "CAQM NCR"<caqm-ncr@gov.in>

Sir,

The Commission is in receipt of an email dated 20.07.2025 from Sh. Amit Gupta regarding road damage in NOIDA during monsoon. Please refer to the trailing email for the complete complaint.

The same is being forwarded for appropriate action at your end.

Regards,

Commission for Air Quality Management in NCR and Adjoining Areas (CAQM)
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg
New Delhi

===== Forwarded message =====

From: amit gupta <amit.gupta9826@gmail.com>

To: "Chairman CPCB"<ccb.cpcb@nic.in>, "Member Secretary CPCB" <mccb.cpcb@nic.in>, "NGRBA_Cell (CPCB)"<ngrba.cpcb@gmail.com>, "Public Complaints"<prc.cpcb@nic.in>, "CPCB K AQM Div"<aqm.cpcb@gov.in>, "P K GUPTA ADDITIONAL DIRECTOR"<pkgupta.cpcb@nic.in>, "Public Relation Division" <pr.cpcb@nic.in>, "G THIRUMURTHY AD CPCB Bangalore"<thiru.cpcb@nic.in>, "Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>, "CAQM NCR"<caqm-ncr@gov.in>, "Grap Control Room"<gmcc.caqm@gmail.com>, <publicgrievance-ngt@gov.in>, <judicial-ngt@nic.in>

Cc: ""<dmgbn@nic.in>, <ceo@noidaauthorityonline.com>

Date: Sun, 20 Jul 2025 12:48:11 +0530

Subject: Reminder 6th Regarding Road Damage in Noida During Monsoon – Inaction Despite Previous Complaint and no action by Noida authority, CPCB

===== Forwarded message =====

To
The Chairman
CPCC
CC CAQM,DM GBN, RO,MS UPPCB ,Sec MOEF

Respected Sir ,

I am again writing(6th Reminder)to reiterate and escalate a serious civic and environmental concern regarding the widespread damage to roads in Noida during the monsoon season, particularly due to unauthorized digging and cable work by utility agencies, and complete lack of timely restoration or repair and no action by Noida authority . It clearly visible that noida authority specially WC6,WC5 and their officers are not serious about this issue

This is in reference to my previous communication dated 8,11,12 ,23 June ,3rd July highlighting the hazardous condition of roads at Sec 77,116,78,58,59 Noida, where post-digging restoration was either absent or poorly done. Despite a letter from DGM Civil Noida Authority dated 30 June 2025 for a clear seasonal bans on road excavation during monsoons, violations continue unchecked, resulting in various violations. Pics n tweet attached. I will be now taking it to Hon NGT as even after repeated requests to CPCB n CAQM no action has been taken on this issue.

Example #1 Sec 77 road opp Sec 78 getting damaged for cable work by PVVNL.

<https://x.com/rockme26/status/1946811543347437768?t=PxBiJeQdGNdH0XMdvuqOlg&s=08>

https://x.com/rockme26/status/1946815650737127913?t=pz_mix-89SP6nP9bCmuFXA&s=08

<https://x.com/rockme26/status/1946816262346301682?t=1tm9hkm0fGjg6P8wmPGJYA&s=08>

https://x.com/rockme26/status/1946818092371529801?t=9ufn_OdlyT56UKY1RG1heQ&s=08

#2 Sec 112,113 main road damaged by Noida authority E&M dep for cable work

<https://x.com/SunandaK2910/status/1946585277172187228?t=v2ulbvscbPflxOBV7DN9w&s=19>

<https://x.com/SunandaK2910/status/1946586135318376655?t=itgh-FZTNciTQfY-HLX6hA&s=19>

#3 Sec 80 main road opp Hyundai damaged by Noida authority E&M dep for street light cable work n not repaired

<https://x.com/rockme26/status/1946817030533058860?t=Dhpl-nFG2pg4phgKVDtaDg&s=08>

#4 Sec 78 outside Ved Van park,tiles damaged for street light work.

<https://x.com/rockme26/status/1946831149348651174?t=GWtCDr9RtsWDO39wScSgoA&s=19>

#5 Sec 58,59 main road damaged for cable work by PVVNL and not repaired yet.

<https://x.com/BHUSHANNOIDA/status/1946067264987418900?t=V0yf2jGX3yoGwZIJJa6DKTQ&s=>

<https://x.com/rockme26/status/1946814670037487644?t=8IIJGO385s0LnhlvVWVy5sg&s=19>

Dangerous potholes and unpaved surfaces

Increased dust pollution and air quality deterioration, especially in dry spells

Serious risk of accidents and public safety hazards during rains

Zero accountability or visible action from Noida Authority or involved agencies

One side CPCB giving crores of funds to Noida authority under NCAP to reduce air pollution and on the other hand, roads are getting damaged and no repair done.

It is alarming that no visible repair has been carried out till date, even after official complaints and public outcry. These road conditions also directly undermine the objectives of the National Clean Air Programme (NCAP), as road dust remains a significant contributor to PM10 and PM2.5 pollution

Regards
Amit Gupta

On Mon, 23 Jun, 2025, 5:40 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

Respected Chairmain sir

Reminder 5.

Request you to please help.

Regards
Amit Gupta

On Wed, 18 Jun, 2025, 10:48 am amit gupta, <amit.gupta9826@gmail.com> wrote:

Respected Chairmain, MS

Reminder 4.

Attaching today pics of Damaged roads,tiles across Noida Sector 76,78,79 which was damaged for Cable ,IGL work and left unrepaired.

Now pre monsoon rains has started and full kichad,road,tiles caved in which will become dust point's.

Unfortunate part is that like Noida authority CPCB is also silent on this gross violations of Hon NGT n Hon Supreme Court orders on pollution.

Next step will be moving to Hon NGT regarding this gross violation of NGT orders by Noida authority and CPCB as CPCB failed to take any action except sending one email or letter.

Infact CPCB is more responsible for dust pollution at Noida specially 7X sectors as they have given free hands to Noida authority.

Regards
Amit Gupta

On Thu, 12 Jun, 2025, 11:46 am amit gupta, <amit.gupta9826@gmail.com> wrote:

Reminder 2

No response or action by Chairmain CPCB CAQM,MS CPCB on this issue.

Why we are not taking any action on this issue?

Is this how we are going to control the Pollution across Noida specially 7X sectors?

Please do something.

Regards
Amit Gupta

On Wed, 11 Jun, 2025, 12:31 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

Reminder 1st

Sharing more pics and no improvement even after one week or so.
Unfortunately CPCB CAQM are also not serious about this ground reality.

How long we are going to neglect this?

Pics 9594,9596,9598 are of Noida sector 78,79 main road damaged ten days ago for cable work and still not repaired,one was repaired and already damaged. Area under WC6.

Pics 9600,9602 are of Noida sector 76 behind Skytech and Amarpali silicon city,tiles were damaged for IGL work ten days ago and area left unrepaired,with mitti on the road.

Regards
Amit Gupta

On Sun, 8 Jun, 2025, 5:55 pm amit gupta, <amit.gupta9826@gmail.com> wrote:

Respected Chairmain,MS CPCB,

I would like to inform you again about the dust pollution and NGT norms violations done across Noida Sec 74_79 due to care less working of Noida Authority WC6 (this area is under their jurisdiction under Noida authority), DGM Civil (DGM Civil gives permission for all cable, wire etc digging work),SDO Xen PVVNL whose vendors are causing this norms Violations.

I have been writing to CEO Noida authority,PE WC6,DGM on this issue but PE WC6 has completed the formalities by writing two letters (as attached), DGM Civil Sir don't reply on any such despite being member of District Environment Committee group and Noida authority pollution control group.I am sharing Sector wise issues from Sec 74,75,76,77,78 ,Sec 116 which suffering dust pollution due to poor working of Noida authority WC6,Jal dep and IGL etc as they have damaged various Road which are left unrepaired as per below details.

#1 Sec 76, 77 main road,Sec 116 service road damaged by PVVNL in Feb 2025 for cable work and still not repaired properly,with damaged tiles n dust on road .

#2 Sec 75 main road,Sec 76 road from Skytech till Amarpali silicon city has been damaged left unrepaired by IGL for cable work. Visible dust n

damaged tiles can be seen on the road.

#3 Sec 75 road opposite Indosam damaged for cable work by PVVNL and left unrepaired with so much dust on the road.

#4 Sec 116 main road n internal road damaged for cable by ofc vendors n left unrepaired.

#5 Sec 116,117 service road specially outside Air monitoring station left unrepaired by Noida Authority Jal dep after STP treated water pipeline work

Unfortunately the kind of dust pollution we are facing since last 6 months we have never seen this and one reason is Noida authority specially WC6 whose JE,PE are totally non serious about this issue and DGM Civil who has given so many permission for cable work but failed to ensure compliance of the NGT norms despite requesting for 6 months at CM portal,PMO portal, Twitter and even at District Environment Committee group as well.

Request you to please take some action before we move to Hon NGT on this contempt of court by Noida authority PVVNL and CPCB.

Regards
Amit Gupta
Member District Environment Committee

Attaching 5 pics of Sec 116 main road and Service road outside Air monitoring station damaged by Noida Authority Outter Jal Agency, PVVNL Noida and Telecom vendor.

5 Attachment(s)

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1000750342.jpg

798.6 KB

1000750348.jpg

1.1 MB

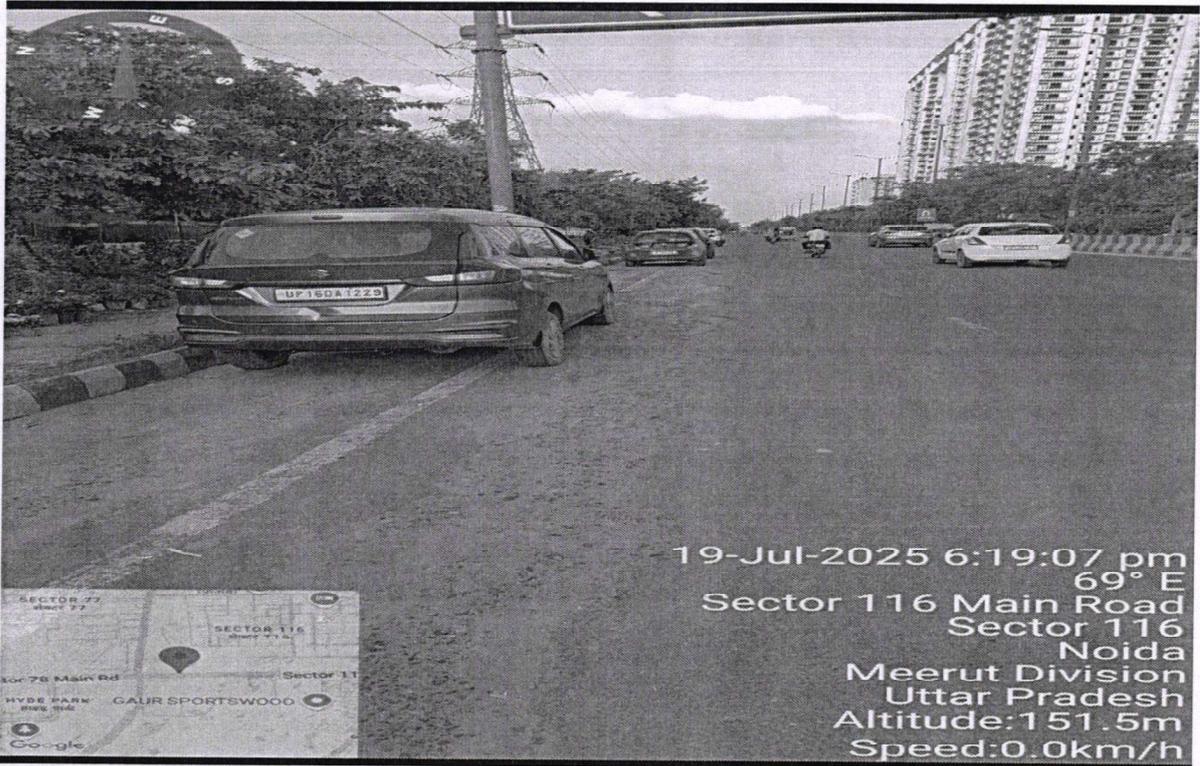
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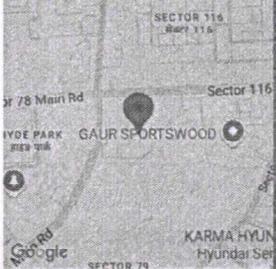
1.4 MB







19-Jul-2025 6:18:22 pm
182° S
Sector 78
Noida
Meerut Division
Uttar Pradesh
Altitude:150.6m
Speed:0.0km/h



✉ Email Preview ✕

Fwd: Dust Pollution caused at Noida Sector 22 A block main road due to poor working of Noida authority and Noida Pollution Control Board

From CAQM NCR <caqm-ncr@gov.in>

Reply

Reply all

Forward

To ms <ms@uppcb.in>

Cc ceo <ceo@noidaauthorityonline.com> ronoida <ronoida@uppcb.in>

Respected Sir,

Kindly find enclosed herewith the trailing mail/complaint as received from Sh. Amit Gupta regarding dust pollution in Noida Sector 22 A Block, opposite to the NOIDA Stadium, which has been persisting since 6th January 2025.

In view of the ongoing pollution, kindly take immediate necessary action and arrange to resolve the matter at the earliest.

Regards

CAQM, New Delhi

===== Forwarded message =====

From: CAQM NCR <caqm-ncr@gov.in>

To: "RAM AGRAWAL" <rk.agrawal69@gov.in>

Cc: "Dhananjay Kumar" <dkumar.20@gov.in>

Date: Fri, 17 Jan 2025 16:20:33 +0530

Subject: Fwd: Dust Pollution caused at Noida Sector 22 A block main road due to poor working of Noida authority and Noida Pollution Control Board

===== Forwarded message =====

Sir,

Fwd: Large Scale Dust Pollution at Noida Sector 50 due to poor working of Noida authority.

Dhananjay Kumar <dkumar.20@gov.in >

Tue, 19 Nov 2024 1:17:55 PM +0530

To "ms"<ms@uppcb.in>,"nodalcontrolroom"<nodalcontrolroom@uppcb.in>

Cc "RAM KUMAR AGRAWAL"<rk.agrawal69@gov.in>,"Grap Control Room"
<gmcc.caqm@gmail.com>,"amit.gupta9826"<amit.gupta9826@gmail.com>

Sir,

The complaint regarding dust pollution at Noida Sector 50, as mentioned in trailing mail, is being forwarded to you for necessary action please. Action taken in this regard shall be apprised to the CAQM.

Regards,

Dr. Dhananjay Kumar

Scientist - C

Commission for Air Quality Management in NCR and Adjoining Areas

New Delhi - 110001

From: "CAQM NCR" <caqm-ncr@gov.in>

To: "RAM KUMAR AGRAWAL" <rk.agrawal69@gov.in>

Cc: "Dhananjay Kumar" <dkumar.20@gov.in>

Sent: Tuesday, November 19, 2024 1:00:23 PM

Subject: Fwd: Large Scale Dust Pollution at Noida Sector 50 due to poor working of Noida authority.

Sir,

Pl. find.

regards

Arjun Singh,

PS to Dir. (Tech.)

===== Forwarded message =====

From: <amit.gupta9826@gmail.com>

To: "CAQM NCR"<caqm-ncr@gov.in>,"Chairman CPCB"<ccb.cpcb@nic.in>,"MS, CPCB"
<mccb.cpcb@nic.in>,"P. K. Gupta"<pkgupta.cpcb@nic.in>,"CPCB K AQM Div"
<aqm.cpcb@gov.in>,"Vinod Babu Bommathula"<bvbabu.cpcb@nic.in>,"

<ngrba.cpcb@gmail.com>,"PR Division, CPCB"<pr.cpcb@nic.in>,"Public Grievance"
<publicgrievance-ngt@gov.in>,"supremecourt sci"<supremecourt@nic.in>

Cc: <grievance@uppcb.in>,"<feedback@uppcb.in>,"dmgbn"<dmgbn@nic.in>,"
<ceo@noidaauthorityonline.com>,"CHIEF SECRETARY OFFCE GOVT OF UP"<csup@nic.in>

Date: Tue, 19 Nov 2024 11:08:03 +0530

Subject: Large Scale Dust Pollution at Noida Sector 50 due to poor working of Noida authority.

===== Forwarded message =====

आदरणीय अध्यक्ष सीपीसीबी और CAQM,

जैसा कि कल माननीय सुप्रीम कोर्ट ने प्रदूषण संबंधित केस की सुनवाई में निर्देश दिया था कि दिल्ली एनसीआर में प्रदूषण संबंधित शिकायतों पर गंभीरता से कार्रवाई की जाए इस संबंध में आपको बताना है कि नोएडा में सेक्टर 50 में वर्क सर्किल 3 और नोएडा प्राधिकरण की लापरवाही के कारण इतना प्रदूषण है जो आप फोटो में देख सकते हैं।

यहां बन रहा है एक अस्पताल और कुछ माल के कारण पूरा दिन सड़क पर मिट्टी और धूल उड़ती है नोएडा प्राधिकरण ना यहां पर पानी डलवा कर मिट्टी साफ का रहा है ना ही संबंधित बिल्डर के कार्रवाई कर रहा है।

पिछले 3 महीने से हम लगातार लिख रहे हैं और उससे पहले भी। 3 महीने पहले प्रदूषण विभाग ने ₹500000 का जुर्माना लगाकर बात खत्म कर दी और उसके बाद वापस से क्या आ रहा है कोई देखने वाला नहीं।

आपसे निवेदन है कि कृपया इसका संज्ञान लेकर नोएडा प्राधिकरण और बिल्डर पर कार्रवाई करें क्योंकि इस डस्ट का जिम्मेदार नोएडा प्राधिकरण उनका सर्किल 3 और बिल्डर है जो हमारी सांसों में मिट्टी भर रहा है और बार-बार निवेदन के बाद भी कुछ नहीं करता।।

Regards
Amit Gupta



4 Attachment(s)

IMG_20241119_102905.jpg
2.8 MB

IMG_20241119_102909.jpg
2.9 MB

IMG_20241119_102948.jpg
3.9 MB

IMG_20241119_102938.jpg
3.1 MB

F. No. L-11012/3/2021-Legal / 1112-1116
COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS

17th Floor, Jawahar Vyapar Bhawan,
(STC Building), Tolstoy Marg,
New Delhi-110016

Dated:13/10/2021

To

1. The Chairman,
New Okhla Industrial Development Authority,
Administrative Complex Sector 6,
Noida, Uttar Pradesh - 201301
2. Member-Secretary,
Uttar Pradesh Pollution Control Board,
Building No. TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow, Uttar Pradesh - 226010
3. Member-Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi -110032

Subject: Complaint by Shri Amit Gupta regarding alleged dust pollution and steps to control the same in Noida, Uttar Pradesh-reg.

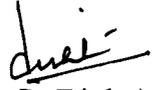
Sir,

I am directed to forward herewith the trailing mails of Shri Amit Gupta which are self-explanatory. It is noted that the complainant has been repeatedly requesting to the Authorities concerned for appropriate action on the vital issue of rising air pollution in NCR due to construction and demolition activities in NOIDA. However, no action has reportedly been taken on his complaints. The aforesaid complaint was also forwarded by the Commission to Chairman, NOIDA vide letter dated 24.09.2021 and a subsequent reminder dated 06.10.2021 for examining the matter and taking urgent necessary action. However, the report from Chairman, NOIDA is awaited despite a lapse of more than a fortnight. Prompt action is expected by the authorities concerned in the matter particularly during the period which is critical for air quality

2. In view of the above the Commission desires for the matter be examined urgently, and necessary preventive and punitive measures including penal

action, as appropriate may be taken immediately under intimation to this Commission within a week.

Yours faithfully,



(N. S. Bisht)

Under Secretary

Copy to:

1. Additional Chief Secretary,
Department of Environment and Climate Change,
Government of Uttar Pradesh, 17, Rana Pratap Marg,
Lucknow, Uttar Pradesh - 226001
2. Shri Amit Gupta



IMG-20211012-WA0040.jpg

109 KB



IMG-20211011-WA0001.jpg

129 KB



IMG-20211012-WA0039.jpg

138 KB



IMG-20211012-WA0015.jpg

197 KB



IMG-20211011-WA0034.jpg

124 KB

From : CAQM NCR <caqm-ncr@gov.in>

Tue, Oct 12, 2021 02:38 PM

Subject : Fwd: NGT norms violation ,Dust Pollution and steps to control the same at Noida.

📎 10 attachments

To : RAJESH KUMAR <rajesh.k64@gov.in>, NarayanSigh Bisht <narayan.singhb@nic.in>, Vaibhav Kandpal <vaibhav.kandpal@gov.in>

From: "amit gupta9826" <amit.gupta9826@gmail.com>

To: "Public Complaints" <prc.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>

Cc: "kuttydm" <kuttydm@nic.in>, "ARVIND KUMAR NAUTIYAL" <arvind.nautiyal@gov.in>, "Ramesh" <kj.ramesh@nic.in>, ashish@centralsquarefoundation.org, "CAQM NCR" <caqm-ncr@gov.in>, "ksharmacpcb" <ksharma.cpcb@nic.in>, "Chairman CPCB" <ccb.cpcb@nic.in>, ms@uppcb.com, grievance@uppcb.com, feedback@uppcb.com, "Deputy Registrar" <dr.ngt@nic.in>, "Registrar General" <rg.ngt@nic.in>, ronoida@uppcb.com, info@uppcb.com, "Yashvir" <yashvir@nic.in>, "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Bhupender Yadav" <mefcc@gov.in>, "Prakash Javadekar" <prakash.j@sansad.nic.in>, "cmup" <cmup@nic.in>, "CHIEF SECRETARY GoUP" <csup@nic.in>, "dmgbn" <dmgbn@nic.in>, "CPCB-ENVIS" <cpcb@envis.nic.in>, "supremecourt sci" <supremecourt@nic.in>, ceo@noidaauthorityonline.com

Sent: Tuesday, October 12, 2021 2:26:36 PM

Subject: Re: NGT norms violation ,Dust Pollution and steps to control the same at Noida.

328 Dear CPCB Teams,
Thanks for the email.

However please note that in past too Chairmain CPCB, you have forwarded complaints to MR P K Gupta and even I have approached him nut no solution. Last time he simply marks the letter, mail it to Noida Authority but no response was provided by the Noida authority, and no changes on the ground.

A few weeks ago and last week as well, I have approached Chairman CAQM Mr. Kutty and they have sent a letter to Chairman Noida authority despite that no changes on the ground. I am just attaching a few such examples via pics and tweets.

Below are 08 such examples with pics

<https://twitter.com/rockme26/status/1447842318233464841> and
https://twitter.com/noida_authority/status/1447499964658053123
Noida Sector 62 just 3 days away from GRAP and with AQI 175-200.
https://twitter.com/noida_authority/status/1447834933477527552 Noida Sector 76-78
road , telecom vendors are free to damage any road.
https://twitter.com/noida_authority/status/1447834260279160833 Noida Sector 76-78
road
https://twitter.com/noida_authority/status/1447834126929727491 Noida Sec 76 main
road near metro station damaged by Jal dep and see the current condition.
<https://twitter.com/rockme26/status/1447482570766118917> Noida Sector 75 main road.
https://twitter.com/noida_authority/status/1447494834185408514
and https://twitter.com/noida_authority/status/1447494164300525572 Noida sector 75
builders are having a free run.

I am sorry to say but none of you be it CPCB, NOIDA Authority, Administration, and PCB are serious about pollution or dust pollution. all of you are doing just formality. Now the last hope is CAQM otherwise will be compelled to move NGT and Hon Supreme Court on this issue as people can not be left to die because of the pollution.

Regards
Amit Gupta

On Mon, Oct 11, 2021 at 5:42 PM Public Complaints <prc.cpcb@nic.in> wrote:
Sir,

Please find trailing complaint for necessary action, please.

Regards,

Public Complaint Cell
MS-Section
CPCB
Delhi

From: "Chairman CPCB" <ccb.cpcb@nic.in>
To: "Member Secretary CPCB" <mshc.cpcb@nic.in>, "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>, "Public Complaints" <prc.cpcb@nic.in>
Sent: Friday, September 24, 2021 1:14:36 PM
Subject: Fwd: NGT norms violation ,Dust Pollution and steps to control the same at Noida.

From: "amit gupta9826" <amit.gupta9826@gmail.com>
To: "kutydm" <kutydm@nic.in>, "ARVIND KUMAR NAUTIYAL" <arvind.nautiyal@gov.in>, "Ramesh" <kj.ramesh@nic.in>, ashish@centralsquarefoundation.org, "CAQM NCR" <caqm-ncr@gov.in>, "ksharmacpcb" <ksharma.cpcb@nic.in>, "Chairman CPCB" <ccb.cpcb@nic.in>
Cc: ms@uppcb.com, grievance@uppcb.com, feedback@uppcb.com, "Deputy Registrar" <dr.ngt@nic.in>, "Registrar General" <rg.ngt@nic.in>, ronoida@uppcb.com, info@uppcb.com, "Yashvir" <yashvir@nic.in>, "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Bhupender Yadav" <mefcc@gov.in>, "Prakash Javadekar" <prakash.j@sansad.nic.in>, "cmup" <cmup@nic.in>, "CHIEF SECRETARY GoUP" <csup@nic.in>, "dmgbn" <dmgbn@nic.in>, "CPCB-ENVIS" <cpcb@envis.nic.in>, "supremecourt sci" <supremecourt@nic.in>, ceo@noidaauthorityonline.com, "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>
Sent: Friday, September 24, 2021 12:40:34 PM
Subject: Re: NGT norms violation ,Dust Pollution and steps to control the same at Noida.

Respected Chairperson CAQM Mr. M.M.Kutty

In reference to my yesterday email,PFA few pics clicked today morning at Noida Sector 77 where road was damaged by telecom vendor and left as it is.

This is common scene across Noida and despite of Ban road digging going on and no control by Noida authority.

In one pic you can see the OFC cable outside the road and they damaged water pipe line as well.

Regards
Amit Gupta

On Thu, 23 Sep 2021, 14:12 amit gupta, <amit.gupta9826@gmail.com> wrote:

Respected Chairperson CAQM Mr. M.M.Kutty
17th Floor,
Jawahar Vyapar Bhawan,
(STC Building),
Tolstoy Marg,
New Delhi – 110001

We would like to bring your kind attention towards NGT norms violation, Dust Pollution, and possible steps to control the same at Noida. Via the below-mentioned letter, and another letter like one dated 07/08/2021, email dated 11/10/2020, we have requested the Noida authority many times on dust pollution issue and steps to control it but there is no proper response or proactive approach.

Request you to please help on the same and pass the necessary instructions to Noida authority, **the main reason for dust pollution is Noida contractors, builders and dep like Jal dep who simply damaged the road for pipeline repair**, and left it unrepaired. Apart from that Mechanical sweeping is not done properly example.

<https://twitter.com/rockme26/status/1440923782567268355>

Apart from that, there is **no proper response from CPCB for months they don't respond** to complaints raised on Twitter, few examples are shared below. Also UPPCB is short of staff at Noida, Greater Noida.

<https://twitter.com/rockme26/status/1435566817192210437>
<https://twitter.com/rockme26/status/1435561145725702147>
<https://twitter.com/rockme26/status/1438845733352853507>

Regards
 Amit Gupta
 PCFF

-----Letter sent on 22 Sep 2021-----

आदरणीय,
 मुख्य कार्यपालिका अधिकारी,
 नोएडा प्राधिकरण

विषय : नोएडा में प्रदूषण के कारण और रोकने के सुझाव

आदरणीय,
 हम आपका संज्ञान **PCF** द्वारा **11 अक्टूबर 2020** को भेजी गई ईमेल और **7 अगस्त 2021** के **PCF पत्र संख्या 08/03** की की तरफ लाना चाहेंगे .गौतम बुध नगर खासकर नोएडा में वायु प्रदूषण संबंधित कारण और उनको कम करने के सुझाव दिए थे,परंतु उनमें ज्यादातर पर कार्रवाई नहीं हुई.

आपसे फिर से निवेदन है कि कृपया कृपया नीचे दिए गए कारणों ,सुझाव पर कार्रवाई की जाए ताकि प्रदूषण को कम करने में सफलता मिले.

#1 एनजीटी के नियमों के मुताबिक किसी भी कांटेक्टर/
 बिल्डर को **नियमों(14)** का पालन करना होता है परंतु नोएडा में ज्यादातर बिल्डर या कांटेक्टर इन नियमों का पालन नहीं कर रहे.**इसका उदाहरण आप सेक्टर 75 में एक कमर्शियल माल का निर्माण हो रहा वहां देख सकते हैं, सेक्टर 74 75 की रोड पर दो बिल्डर्स का लगातार उल्लंघन कर रहे हैं उस संबंधित फोटो नीचे दी गई हैं.**

#2 नोएडा में **विभिन्न टेलीकॉम कंपनी और उनके कांटेक्टर अवैध रूप से सड़कों की खुदाई कर रहे हैं और उसके बाद सड़क को टूटी हुई हालत में छोड़ देते हैं** जिसके कारण वायु प्रदूषण होता है. इस संबंध में पहले भी पत्र लिखा गया था और उसे पिछले साल भी परंतु कार्रवाई नहीं हुई.

#3 अक्टूबर और नवंबर के महीने में नोएडा प्राधिकरण द्वारा **विभिन्न सड़कों पर पानी का छिड़काव किया जाता है प्रदूषण को कम करने के लिए परंतु इसके लिए जिन टैंकरों का उपयोग किया जाता है,उनसे सही से पानी का छिड़काव नहीं होता.**आप से निवेदन है कि कृपया इसके लिए **sprinkle वाले टैंकर** जो कि दिल्ली में कॉरपोरेशंस यूज कर रही है उसका इस्तेमाल किया जा सके .क्योंकि अभी भी हमारे पास 20,25 दिन है तो इस काम को हम अंजाम दे सकते हैं.

आशा है कि समय रहते हैं इन सब मुद्दों पर प्रभावी प्रयास किए जाएंगे तो आने वाले सर्दी के मौसम में प्रदूषण में कुछ कमी होगी.

DM GBN
RO PCB GBN
Chairman CPCB
Member Sec CPCB
Member Sec UP PCB
Chief Sec UP Gov.

Regards
Amit Gupta
Progressive Community Foundation.

On Sat, Aug 7, 2021 at 3:48 PM amit gupta <amit.gupta9826@gmail.com> wrote:

आदरणीय,
मुख्य कार्यपालिका अधिकारी,
नोएडा प्राधिकरण

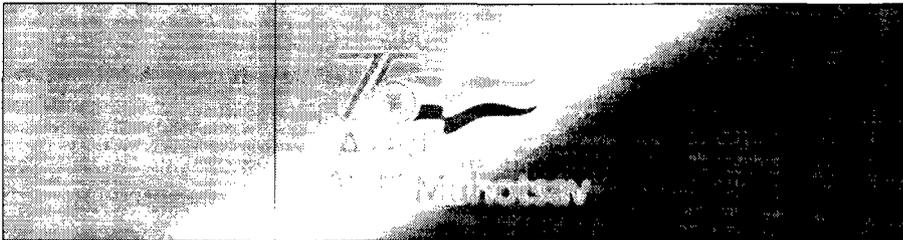
विषय : नोएडा में प्रदूषण के कारण और रोकने के सुझाव

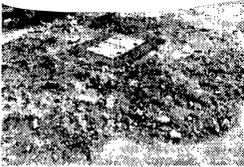
आदरणीय,

मैं आपका संज्ञान मेरा 11 अक्टूबर 2020 ईमेल की तरफ तरफ लाना चाहूंगा जिसमें मैंने गौतम बुध नगर खासकर नोएडा में वायु प्रदूषण संबंधित कारण और उनको कम करने के सुझाव दिए थे परंतु बड़े दुख के साथ कहना पड़ रहा है कि उनमें से किसी भी सुझाव में अमल नहीं हुआ. मैं आपसे फिर से निवेदन करूंगा कि कृपया नीचे दिए गए कारणों, सुझाव पर कार्रवाई की जाए ताकि प्रदूषण को कम करने में सफलता मिले.

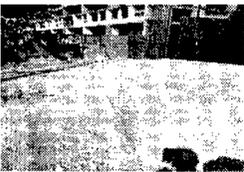
#1 नोएडा में बहुत सारी मुख्य सड़क की सफाई मशीन के द्वारा होती है परंतु यह सफाई सेंट्रल वर्ज की तरफ कि जाती है और लेफ्ट साइड का एरिया झाड़ू से साफ किया जाता है, जिसके कारण मिट्टी हवा में ज्यादा उठती है. सेक्टर 107 की फोटो आपके संज्ञान के लिए लगा रहा हूं. आप को बताना चाहूंगा कि जो मशीन नोएडा द्वारा यूज की जा रही हैं उनमें ऐसे ब्रश लगे हैं जिससे कि लेफ्ट साइड की सफाई भी मशीन के द्वारा की जा सकती है.

#2 नोएडा प्राधिकरण के विभिन्न विभाग जैसे कि

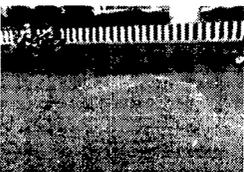




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161 KB



IMG-20211011-WA0035.jpg
89 KB



IMG-20211012-WA0004.jpg
135 KB



IMG-20211011-WA0036.jpg
90 KB



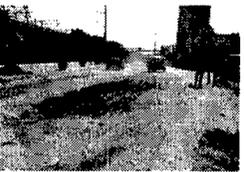
IMG-20211011-WA0017.jpg
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IMG-20211012-WA0015.jpg
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IMG-20211011-WA0034.jpg

124 KB

From : CAQM NCR <caqm-ncr@gov.in> Mon, Oct 04, 2021 04:35 PM
Subject : Fwd: NGT norms violation ,Dust Pollution and steps to control the same at Noida. 📎 2 attachments
To : RAJESH KUMAR <rajesh.k64@gov.in>, Vaibhav Kandpal <vaibhav.kandpal@gov.in>

From: "amit gupta9826" <amit.gupta9826@gmail.com>
To: "kuttydm" <kuttydm@nic.in>, "ARVIND KUMAR NAUTIYAL" <arvind.nautiyal@gov.in>, "Ramesh" <kj.ramesh@nic.in>, ashish@centralsquarefoundation.org, "CAQM NCR" <caqm-ncr@gov.in>, "ksharmacpcb" <ksharma.cpcb@nic.in>, "Chairman CPCB" <ccb.cpcb@nic.in>
Cc: ms@uppcb.com, grievance@uppcb.com, feedback@uppcb.com, "Deputy Registrar" <dr.ngt@nic.in>, "Registrar General" <rg.ngt@nic.in>, ronoida@uppcb.com, info@uppcb.com, "Yashvir" <yashvir@nic.in>, "Member Secretary CPCB" <mscb.cpcb@nic.in>, "Bhupender Yadav" <mefcc@gov.in>, "Prakash Javadekar" <prakash.j@sansad.nic.in>, "cmup" <cmup@nic.in>, "CHIEF SECRETARY GoUP" <csup@nic.in>, "dmgbn" <dmgbn@nic.in>, "CPCB-ENVIS" <cpcb@envis.nic.in>, "supremecourt sci" <supremecourt@nic.in>, ceo@noidaauthorityonline.com, "P K GUPTA ADDITIONAL DIRECTOR" <pkgupta.cpcb@nic.in>
Sent: Monday, October 4, 2021 4:11:35 PM
Subject: Re: NGT norms violation ,Dust Pollution and steps to control the same at Noida.

Respected Chairperson CAQM Mr. M.M.Kutty,

Reminder 2nd

No response has been received from your office/CPCB even after 02 week of the mail.

Attaching some pictures pf Noida ,Sec 116-79 road at sec 116 side cleaning showing violations of NGT norms by Noida authority contractors and no action by Noida authority.

Regards
 Amit Gupta

On Wed, 29 Sep 2021, 14:07 amit gupta, <amit.gupta9826@gmail.com> wrote:
 Respected Chairperson CAQM Mr. M.M.Kutty,

Reminder 1st.

No response has been received from your office/CPCB even after 1 week of the mail.